

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

M.A. NO. 46 OF 2024

IN

ORIGINAL APPLICATION NO. 18 OF 2023

IN THE MATTER OF:

MRITUNJAY NARAYAN JHA

.....APPLICANT

VERSUS

STATE OF U.P.

.....RESPONDENT(S)

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THROUGH COUNSEL



BHANWAR PAL SINGH JADON

STANDING COUNSEL FOR STATE OF U.P.

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DATE: 15.07.2025

PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. NO. 46 OF 2024

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IN THE MATTER OF:

MRITUNJAY NARAYAN JHA

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RESPONSE ON BEHALF OF RESPONDENT NO. 5 IN COMPLIANCE

OF THE ORDER DT. 19.11.2024 AND 17.03.2025 PASSED BY THE

HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI OATH COMMISSIONER

I, ^{OATH COMMISSIONER} Ramakant Pandey, aged about ^{OATH COMMISSIONER} 59 years S/o Late N.R. Pandey

presently posted as Managing Director, U.P. Jal Nigam, do hereby solemnly

affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present report.

[Handwritten signature]



2. That I state that the contents of the report have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE MATTER

3. That in the present matter, the Miscellaneous Application is registered on the basis of communication dated 01.02.2024 received from Secretary, Nirala Eden Park, GH-05, Ahinsa Khand-II, Indirapuram, Ghaziabad-UP stating that in spite of lapse of the time after the order of the Tribunal, issue of noise pollution, toxic gases, improper location of STP and sewage pump has not been remediated in the said society which is creating health hazard.
4. That this Hon'ble Tribunal vide order dt. 19.11.2024 directed as under:

“3. Learned Counsel for Ghaziabad Nagar Nigam has submitted that one of the STP is monitored by UP Jal Nigam and the other is monitored by Ghaziabad Nagar Nigam but maintained by Ghaziabad Water Solutions Pvt Ltd. Therefore, these two agencies are also necessary parties in these proceedings. Accepting the above request, the following are impleaded as additional respondents.

Respondent no.5- Managing Director, UP Jal Nigam;



Respondent no.6- Administrative Head, Ghaziabad Water Solutions Pvt. Ltd., Wabag House, 3rd Floor No. 17, 200 ft., Thoraipakkam-Pallavaram Main Road, Sunnambu Kolathur, Chennai-600117.

4.Let notice be issued to the above respondents for filing their response by way of affidavit atleast one week before the next date of hearing.”

5. That in compliance of the aforementioned order, the response on behalf of Respondent No. 5 is herein as under.

II. PROPOSAL FOR DG SET REPLACEMENT

6. That the Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad has written a letter dt. 04.12.2024 to the The Superintending Engineer, Construction Circle (E&M), U.P. Jal Nigam (Urban), Ghaziabad. That the said letter states that a proposal was submitted for the supply and installation of a 400 KVA DG Set in place of the existing 320 KVA DG Set as per the site requirement at the 48 MLD Sewage Pumping Station (SPS), Indirapuram, Ghaziabad operated by M/s VA Tech Wabag Ltd., Chennai under the One City One Operator (OCOP) Program. That as per the revised Standard Operating Procedure (SOP) issued by the Chief Engineer (OM&M Cell), Directorate of Urban Local Bodies, Gomtinagar, Lucknow vide Letter dated 29.10.2024, the Detailed Project Report (DPR) amounting to Rs. 164.03 lakh for the supply and



Signature

installation of the said DG Set under the Major Replacement Fund is being prepared and submitted.

A Copy of the letter dt. 04.12.2024 has been annexed herewith as **ANNEXURE A-1.**

A Copy of the SOP dt. 29.10.2024 has been annexed herewith as **ANNEXURE A-2.**

III. TENDER CONSENT FROM OPERATOR FIRM

7. That further, the Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad has written a letter dt. 08.01.2025 to the M/s VA Tech Wabag Ltd. That vide the said letter, it has been informed that under the One City One Operator Program in Ghaziabad Zone, for the works to be carried out under the Major Replacement Fund as per Clause Section-I-28 and Clause Section-IV/D/36.1 of Contract No. 29 SGRCA/2017-18/(OM&M)/Contract Package-8, Zone-Ghaziabad, tender documents have been prepared under the guidance of the Directorate. The works are to be executed through a Tri-Party Agreement among U.P. Jal Nigam, the One City One Operator firm, and the L1 firm. That further vide the said letter it has been requested to VA Tech Wabag Ltd to give their consent on tender documents for the supply, installation, testing, and commissioning of 2 Nos. 400 KVA DG Sets.



Signature

A Copy of the letter dt. 08.01.2025 has been annexed herewith as **ANNEXURE A-3.**

IV. FINANCIAL SANCTION AND TENDER INSTRUCTIONS

8. That further the Chief Engineer (G.Z.), U.P. Jal Nigam (Urban) has written a letter dt. 25.02.2025 to the Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad. That the said letter states that during the meeting held on 18.02.2025 under the chairmanship of the Managing Director, administrative and financial sanction was granted for the aforementioned work with the condition that tenders be invited to obtain competitive rates and the work shall be executed at the lowest quoted rate. That as before, all proceedings related to the work such as issuing tender documents, finalizing tenders, and execution of agreements shall be completed by mutual consent between the Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad, and the firm under the One City One Operator program. That therefore vide the said letter it was directed to the Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban) to ensure the completion of all necessary procedures related to the invitation of tenders for the said work.

A Copy of the letter dt. 25.02.2025 has been annexed herewith as **ANNEXURE A-4.**



V. TENDER PROCESS AND SELECTION OF L1 BIDDER

9. That vide letter dated **06.03.2025**, the Executive Engineer informed that initial e-tender (dated 07.01.2025) was cancelled due to insufficient bids. A re-tender (dated 28.01.2025) was issued and **M/s Ayesha Enterprises, Kannauj** was found to be the lowest bidder. **M/s VA Tech Wabag Ltd.** was directed to issue the LOI, with _____ expected within given timeframe.

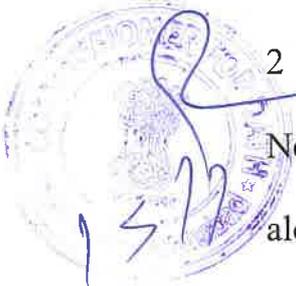
A Copy of the letter dt. 06.03.2025 has been annexed herewith as **ANNEXURE A-5.**

Copies of the letters dt. 07.01.2025 and 28.01.2025 have been annexed herewith as **ANNEXURE A-6(Colly).**

VI. COMPLETION OF DG SET INSTALLATION

10. That it is most respectfully submitted that in compliance of this Hon'ble Tribunal's directions, the replacement of 2 Nos. D.G. Sets (320 KVA each) already installed at the 48 MLD Sewage Pumping Station, Indirapuram, Ghaziabad has been completed on 15.06.2025 as per site requirement with 2 Nos. new D.G. Sets (400 KVA each) in accordance with MoEFCC Notification No. GSR 804(E) dated 03.11.2022 (CPCB-IV compliance), along with installation of the exhaust system stack height of 21 mtr.

Copies of the old and new DG sets have been annexed herewith as **ANNEXURE A-7.**



2/1w

Copy of the MoEFCC Notification dt. 03.11.2022 has been annexed herewith as ANNEXURE A-8.

11.Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

[Signature]
15.7.25
DEPONENT

OATH COMMISSIONER VERIFICATION OATH COMMISSIONER

Verified at Lucknow on this 15 day of July, 2025, that the contents of the above affidavit from paragraphs 1 to 11 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

[Signature]
15.7.25

Solemnly affirmed before me on 15/7/25 at 01:30 pm by the deponent Ramesh Chandra Pandey who is identified by Sri. R.K. Verma, Adv. High Court, Lucknow Bench

DEPONENT
[Signature]
01/04/23
Advocate

[Signature]
R.K. Verma
OATH COMMISSIONER
High Court, Allahabad
Lucknow Bench, Lucknow

S No. 0110495 Date 15/7/25





कार्यालय अधिशासी अभियन्ता निर्माण खण्ड (वि०/याँ०)
उ० प्र० जल निगम (नगरीय), गाजियाबाद

जल निगम कालौनी आर-1, निकट टेलीफोन एक्सचेंज, राजनगर, गाजियाबाद।

3883 / 27/11-46 / 85

दिनांक : 04-12-2024

पत्रांक
सेवा में,

अधीक्षण अभियन्ता,
निर्माण मण्डल (वि०/याँ०),
उ० प्र० जल निगम (नगरीय),
गाजियाबाद।

विषय:-

OCOP सिद्धान्त पर संचालित 48 MLD SPS इन्दिरापुरम, गाजियाबाद पर एम०आर०एफ० के अन्तर्गत डी०जी० सैट के अधिष्ठापन हेतु डी०पी०आर० के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि माननीय एन०जी०टी०, नई दिल्ली में विचाराधीन MA No. 46/2024 & OA No. 18/2023 में दिनांक 07.08.2024 को आदेश पारित किया गया, जिसके अनुपालन में वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत मैसर्स वी०ए० टेक वाबाग लि०, चेन्नई द्वारा संचालित 48 MLD SPS इन्दिरापुरम, गाजियाबाद पर अधिष्ठापित 320 के०वी०ए० डी०जी० सैट के स्थान पर आवश्यकतानुसार 400 के०वी०ए० डी०जी० सैट की आपूर्ति एवं अधिष्ठापन कार्यों का प्रस्ताव प्रस्तुत किया। मेजर रिप्लेसमन्ट फण्ड के अन्तर्गत कराये जाने वाले कार्यों की स्वीकृति हेतु संशोधित मानक संचालन प्रक्रिया (SOP) मुख्य अभियन्ता (OM&M Cell) नगरीय निकाय निदेशालय गोमतीनगर, लखनऊ के पत्रांक-655/OM&M Cell/2024-25 दिनांक 29.10.2024 के अनुसार उक्त डी०जी० सैट की आपूर्ति एवं अधिष्ठापन कार्यों की डी०पी०आर० धनराशि रू० 164.03 लाख तैयार कर प्रेषित की जा रही है।

माननीय एन०जी०टी० के आदेशानुसार उपरोक्त कार्य को अतिशीघ्र दिनांक 10.03.2025 तक कराया जाना है। अतः आपसे अनुरोध है कि उक्त की तकनीकी स्वीकृति मुख्य अभियन्ता महोदय से कराने हेतु आवश्यक अग्रिम कार्यवाही करने की कृपा करें।

संलग्न : उपरोक्तानुसार।

भवदीय

(संतोष कुमार)
अधिशासी अभियन्ता
०८

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि : निम्नलिखित को सूचनार्थ हेतु प्रेषित।

1. मुख्य अभियन्ता (गा०क्ष०) उ० प्र० जल निगम (नगरीय) गाजियाबाद।
2. अधीक्षण अभियन्ता, निर्माण मण्डल, उ० प्र० जल निगम (नगरीय), गाजियाबाद।
3. अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ० प्र० जल निगम (नगरीय) गाजियाबाद।

अधिशासी अभियन्ता
०८

पत्र संख्या- 655 /02/OM&M CELL/2024-25

दिनांक: 29 अक्टूबर, 2024

सेवा में,

मुख्य अभियन्ता (लखनऊ/आगरा/गाजियाबाद/गोरखपुर क्षेत्र)
उत्तर प्रदेश जल निगम,
लखनऊ/आगरा/गाजियाबाद/गोरखपुर।

विषय:- वन सिटी वन ऑपरेटर कार्यक्रम में मेजर रिप्लेसमेंट फण्ड से कराये जाने वाले कार्यों की स्वीकृति हेतु संशोधित मानक संचालन प्रक्रिया (SOP) के सम्बन्ध में।

महोदय,

कृपया अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय) गाजियाबाद के पत्र संख्या- 2428/OCOP/335 दिनांक 21.10.2024 का संदर्भ ग्रहण करें। अग्रेतर प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन की अध्यक्षता में दिनांक 26 सितम्बर, 2024 को वन सिटी वन ऑपरेटर कार्यों की सम्पन्न बैठक के प्रसारित कार्यवृत्त का संदर्भ ग्रहण करें जोकि इस कार्यालय के पत्रांक-650/2/OM&M CELL/2024-25 दिनांक 09 अक्टूबर, 2024 द्वारा निर्गत है।

उक्त संबंध में अवगत कराना है मेजर रिप्लेसमेंट फण्ड से कराये जाने वाले कार्यों की स्वीकृति हेतु संशोधित मानक संचालन प्रक्रिया (SOP) संलग्न कर इस आशय से प्रेषित है कि कृपया तदनुसार कार्यवाही कराये। संशोधित मानक संचालन प्रक्रिया (SOP) सक्षम स्तर से अनुमोदन उपरान्त जारी किया जा रहा है।

संलग्नक:- यथोक्त।

भवदीय,

(कमलजीत सिंह)
मुख्य अभियन्ता

ओ०एम० एण्ड एम० सेल

पृ०सं० एवं दिनांक तदैव:-

प्रतिलिपि:-

1. प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय), लखनऊ।
2. संयुक्त प्रबन्ध निदेशक (नागर) उ०प्र० जल निगम, लखनऊ।
3. नगर आयुक्त, नगर निगम, लखनऊ/आगरा/गाजियाबाद/मेरठ/सहारनपुर/अयोध्या/गोरखपुर
4. मुख्य अभियन्ता (नागर) उ०प्र० जल निगम, लखनऊ।
5. सम्बन्धित अधिशासी अधिकारी, नगर पालिका परिषद।
6. अधीक्षण अभियन्ता, निर्माण मण्डल, उत्तर प्रदेश जल निगम (नगरीय) लखनऊ/आगरा/गाजियाबाद/सहारनपुर/गोरखपुर/अयोध्या/मेरठ/रामपुर।

संलग्नक:- यथोक्त।

मुख्य अभियन्ता
ओ०एम० एण्ड एम० सेल

कार्यालय अधिशासी अभियन्ता निर्माण खण्ड (वि०/याँ०)
उ० प्र० जल निगम (नगरीय) गाजियाबाद
जल निगम कालौनी आर-1, निकट टेलीफोन एक्सचेंज, राजनगर, गाजियाबाद।

ANNEXURE A-3

पत्रांक
सेवा में,

गैसर्स वी०ए० टेक वाबाग लि०
वाबाग हाउस नं०-17, 200 फीट
थोराईपक्कम-पल्लवरम् मेन रोड,
सुन्नमबू कोलाथर,
चेन्नई-600117.

Email: sunil.singh@wabag.in, nitinkumar.dubey@wabag.in

विषय:- वन सिटी वन ऑपरेटर कार्यक्रम में गाजियाबाद जोन में मेजर रिप्लेसमेंट फण्ड के सापेक्ष D.G. Set व Exhaust System की आपूर्ति, अधिष्ठापन आदि कराये जाने वाले कार्यों की निविदा पर अपनी सहमति प्रदान करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक अवगत कराना है कि वन सिटी वन ऑपरेटर कार्यक्रम में गाजियाबाद जोन के अन्तर्गत अनुसंधान सं० 09/SGRCA/2017-18/(OM&M)/ Contract Package-8, Zone- Ghaziabad के Clause-Section-II-28 तथा Clause-Section IV/D/36.1 के मेजर रिप्लेसमेंट फण्ड के सापेक्ष कराये जाने वाले निम्नलिखित कार्यों के निविदा प्रपत्रों को मुख्यालय के मार्गदर्शन के क्रम में उ०प्र० जल निगम, वन सिटी वन ऑपरेटर फर्म एवं L1 फर्म के मध्य Tri-Party Agreement गठित कर कार्य कराये जाने हैं।

1. Supply, Installation, Testing and commissioning of 400 KVA D.G. set - 2 Nos. and exhaust system including all associated work at 48 MLD MPS Indirapuram, Ghaziabad.
- अतः उपरोक्त वर्णित कार्यों के सम्पादन के क्रम में प्रतिस्पर्धात्मक दरें प्राप्त करने हेतु ई-निविदा आमंत्रित की गयी हैं। जिसके निविदा प्रपत्रों पर निर्दिष्ट नियम-शर्तों एवं बी०ओ०क्यू० पर अपनी Consent प्रदान करते हुए निविदा प्रपत्रों को कार्यालय में उपस्थित होकर प्रतिहस्ताक्षरित करना सुनिश्चित करें, जिससे निविदा आमंत्रित करने की कार्यवाही की जा सके।

भवदीय

(संतोष कुमार)
अधिशासी अभियन्ता

पृ०सं० एवं दिनांक उपरोक्तानुसार।

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
1. मुख्य अभियन्ता "OM & M Cell" निकाय निदेशालय प्लाट नं०-18 सेक्टर-7, गोमतीनगर विस्तार योजना,

1. मुख्य अभियन्ता (नागर) उ०प्र० जल निगम (नगरीय) लखनऊ।
2. मुख्य अभियन्ता (गा०क्षे०) उ०प्र० जल निगम (नगरीय) गाजियाबाद।
3. मुख्य अभियन्ता (वि०/याँ०) उ०प्र० जल निगम (नगरीय) गाजियाबाद।
4. अधीक्षण अभियन्ता, निर्माण मण्डल (वि०/याँ०) उ०प्र० जल निगम (नगरीय) गाजियाबाद।
5. अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय) गाजियाबाद।
6. श्री सतीश कुमार, सहायक अभियन्ता को इस निर्देश के साथ प्रेषित कि उक्त कार्यों के BOQ एवं Tender document पर सम्बन्धित के हस्ताक्षर करा Consent लेकर निविदा आमंत्रित कराना सुनिश्चित करें।

अधिशासी अभियन्ता



कार्यालय अधिशासी अभियन्ता निर्माण खण्ड (वि०/याँ०)

उ० प्र० जल निगम (नगरीय), गाजियाबाद

जल निगम कालोनी आर-1, निकट टेलीफोन एक्सचेंज, राजनगर, गाजियाबाद।

पत्रांक
सेवा में,

653

/ कार्य-46 / 08-b

दिनांक : 06-03-25

महाप्रबन्धक (जल),
गाजियाबाद नगर निगम,
गाजियाबाद।

विषय:-

Compliance of NGT Order No.-M.A.No.-46/2024 in original Application No-18/2023.
वन सिटी वन ऑपरेटर कार्यक्रम के अन्तर्गत मैसर्स वी०ए० टेक वाबाग लि०, चैन्नई को अनुबन्ध
संख्या-09/SGRCA/2017-18(OM&M) Contract Package-8, Zone Ghaziabad के अन्तर्गत संचालित
48 एम०एल०डी० एम०पी०एस० इन्दिरापुरम गाजियाबाद पर 400 के०वी०ए० डी०जी० सेट की आपूर्ति एवं
अधिष्ठापन कार्य के सबन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्रांक-1112/एस०टी०-जी०एम०/NGT/2024-25 दिनांक
03.03.2025 जोकि मुख्य अभियन्ता (गा०क्षेत्र) उ०प्र० जल निगम (नगरीय) गाजियाबाद को सम्बोधित है के सन्दर्भ में
अवगत कराना है कि उपरोक्त D.G. Set की आपूर्ति एवं अधिष्ठापन कार्य हेतु अधीक्षण अभियन्ता, निर्माण मण्डल,
उ०प्र० जल निगम (नगरीय), गाजियाबाद के पत्रांक-02/Nivida/01 Date: 07-01-2025 के द्वारा ई-निविदा निकाली
गयी थी। परन्तु प्रयाप्त अर्ह निविदादाता प्राप्त न होने के कारण ई-निविदा दिनांक 27.01.2025 को निरस्त कर दी
गयी। पुनः उक्त कार्य हेतु अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय), गाजियाबाद के
पत्रांक-21/ Nivida /03 Date: 28.01.2025 द्वारा ई-निविदा निकाली गयी, जिसकी तकनीकी बिड खोलने की दिनांक
11.02.2025 निर्धारित की गयी।

अर्ह पाये गये निविदादाताओं की तकनीकी बिड दिनांक 11.02.2025 को निर्धारित समय पर खोली गयी।
तकनीकी बिड का मूल्यांकन करने के उपरान्त निविदादाताओं की वित्तीय बिड दिनांक 04.03.2025 को खोली गयी।
जिसमें फर्म मैसर्स आयशा इन्टरप्राइजेज, कन्नौज की दरे प्रथम न्यूनतम पायी गयी। अधीक्षण अभियन्ता, निर्माण
मण्डल, उ०प्र० जल निगम (नगरीय), गाजियाबाद के पत्रांक-92/वन सिटी वन ऑपरेटर/07 दिनांक 06.03.2025 के
द्वारा संचालन कर रही फर्म मैसर्स वी०ए० टेक वाबाग लि०, चैन्नई को न्यूनतम दरदाता फर्म को एल०ओ०आई० निर्गत
करने हेतु निर्देशित किया गया है। अनुबन्ध गठन की कार्यवाही आगामी 10 कार्य दिवस के अन्दर पूर्ण करने के
उपरान्त अगले 45 दिनों में डी०जी० सेट के आपूर्ति एवं अधिष्ठापन का कार्य पूर्ण कर लिया जायेगा।

सादर सूचनार्थ प्रेषित।

भवदीय

(संतोष कुमार)

अधिशासी अभियन्ता

प्र०सं० एवं दिनांक:- उपरोक्तानुसार।

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य अभियन्ता (गा०क्षेत्र), उ०प्र० जल निगम (नगरीय), गाजियाबाद।
2. नगर आयुक्त महोदय, नगर निगम गाजियाबाद।
3. अधीक्षण अभियन्ता, निर्माण मण्डल (वि०/याँ०), उ०प्र० जल निगम (नगरीय), गाजियाबाद।
4. अधीक्षण अभियन्ता, निर्माण मण्डल, उ०प्र० जल निगम (नगरीय), गाजियाबाद।
5. अधिशासी अभियन्ता, निर्माण खण्ड (प्रथम), उ०प्र० जल निगम (नगरीय), गाजियाबाद।
6. मैसर्स वी०ए० टेक वाबाग लि०, चैन्नई को इस निर्देश के साथ प्रेषित कि प्रथम न्यूनतम दर दाता फर्म से समन्वय
स्थापित कर अनुबन्ध गठन की कार्यवाही पूर्ण कराना सुनिश्चित करें।

अधिशासी अभियन्ता

मेजर रिप्लेसमेंट फण्ड के कार्यों की स्वीकृति हेतु संशोधित मानक संचालन प्रक्रिया (SOP)

प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन की अध्यक्षता में एस०टी०पी० व इरारो सम्बन्धित मेन पम्पिंग स्टेशन, इण्टरमीडिएट पम्पिंग स्टेशन, सीवेज पम्पिंग स्टेशन, नाला-टैंपिंग इन्फ्रास्ट्रक्चर तथा सीवेरेज नेटवर्क के 10 वर्षीय दीर्घकालिक रख-रखाव, संचालन व प्रबन्धन कार्य (Package- 4 Lucknow Zone, Package- 6 Agra Zone, Package-8 Ghaziabad Zone, Package-5 Gorakhpur Zone) की दिनांक 26 सितम्बर, 2024 को अपरान्ह 03.00 बजे सम्पन्न बैठक का कार्यवृत्त मुख्य अभियन्ता (ओ०एम०एण्डएम० सेल) के पत्र संख्या-650/2/OM&M Cell/2024-25 दिनांक 09 अक्टूबर, 2024 द्वारा प्रसारित किया गया है, के अन्य एजेण्डा विन्दु संख्या-11 में लोक निर्माण विभाग में प्राक्कलनों की स्वीकृति हेतु प्रदत्त प्रक्रिया के अनुसार मेजर रिप्लेसमेंट फण्ड के अन्तर्गत प्रस्तावित कार्यों के अनुबन्धित फर्म द्वारा प्रेषित किये जा रहे प्रस्ताव/आगणन की स्वीकृति हेतु पूर्व में मुख्य अभियन्ता (ओ०एम०एण्डएम० सेल) के पत्र संख्या-207/2/OM&M Cell/2021-22 दिनांक 31 अगस्त, 2024 एवं 376/2/OM&M Cell/2021-22 दिनांक 28 जून, 2022 द्वारा निर्गत दिशा-निर्देशिका में निम्नानुसार संशोधन अपेक्षित है।

<p>क्र० सं०</p>	<p>मुख्य अभियन्ता (ओ०एम०एण्डएम० सेल) के पत्र संख्या-207/2/OM&M Cell/2021-22 दिनांक 31 अगस्त, 2024 एवं 376/2/OM&M Cell/2021-22 दिनांक 28 जून, 2022 द्वारा मेजर रिप्लेसमेंट फण्ड की तकनीकी एवं वित्तीय स्वीकृति हेतु निर्गत दिशा निर्देश</p>	<p>वन सिटी वन ऑपरेटर कार्यों की प्रमुख सचिव, नगर विकास विभाग, उ०प्र० शासन की अध्यक्षता में दिनांक 26 सितम्बर, 2024 को सम्पन्न बैठक के प्रसारित कार्यवृत्त के अन्य एजेण्डा विन्दु (11) में मेजर रिप्लेसमेंट फण्ड के अन्तर्गत प्रस्तावित प्राक्कलनों की तकनीकी एवं वित्तीय स्वीकृति हेतु संशोधित दिशा निर्देशिका</p>
<p>1</p>	<p>Major replacement Fund for System (STP)</p> <p>कार्यों का आवश्यकतानुसार प्रस्ताव तैयार कर फर्म द्वारा उ०प्र० जल निगम को उपलब्ध कराया जाएगा जिसका तकनीकी एवं वित्तीय परीक्षण जल निगम द्वारा किया जायेगा।</p> <ul style="list-style-type: none"> • रु० 20.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन क्षेत्रीय मुख्य अभियन्ता, उ०प्र० जल निगम द्वारा तकनीकी एवं वित्तीय स्वीकृति प्रदान की जाएगी। • रु० 20.00 लाख से अधिक के प्रस्ताव/आगणन का परीक्षण पी०पी०आर०वी०डी० सेल जल निगम से कराने के पश्चात तकनीकी स्वीकृति संबंधित क्षेत्रीय मुख्य अभियन्ता द्वारा प्रदान की जाएगी। वित्तीय स्वीकृति प्रबन्ध निदेशक, उ०प्र० जल निगम/प्रबन्ध निदेशक, उ०प्र० जल निगम की अध्यक्षता की समिति द्वारा प्रदान की जाएगी। इस समिति में निम्न सदस्य होंगे। <ol style="list-style-type: none"> 1. प्रबन्ध निदेशक, उ०प्र० जल निगम - सदस्य 2. संयुक्त प्रबन्ध निदेशक (नागर), उ०प्र० जल निगम - सदस्य 3. मुख्य अभियन्ता (PPRBD Cell) उ०प्र० जल निगम - सदस्य 4. क्षेत्रीय मुख्य अभियन्ता/ गु०अग्नि० (वि/या), उ०प्र० जल निगम - सदस्य सचिव 5. मुख्य अग्नि०, ओ०एम०एण्ड एम० सेल, नगरीय निकाय निदेशालय - सदस्य 	<p>1- Major replacement Fund for System (STP)</p> <p>कार्यों का आवश्यकतानुसार प्रस्ताव तैयार कर फर्म द्वारा उ०प्र० जल निगम को उपलब्ध कराया जाएगा जिसका तकनीकी एवं वित्तीय परीक्षण जल निगम द्वारा किया जायेगा।</p> <p>(अ) तकनीकी स्वीकृति</p> <ul style="list-style-type: none"> • रु० 40.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधिशासी अभियन्ता, उ०प्र० जल निगम (नगरीय) द्वारा प्रदान की जाएगी। • रु० 100.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधीक्षण अभियन्ता, उ०प्र० जल निगम (नगरीय) द्वारा प्रदान की जाएगी। • रु० 100.00 लाख से अधिक के उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित क्षेत्रीय मुख्य अभियन्ता, उ०प्र० जल निगम (नगरीय) द्वारा प्रदान की जाएगी। <p>(अ) वित्तीय स्वीकृति</p> <ul style="list-style-type: none"> • रु० 20.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन क्षेत्रीय मुख्य अभियन्ता, उ०प्र० जल निगम द्वारा वित्तीय स्वीकृति प्रदान की जाएगी। • रु० 20.00 लाख से अधिक के प्रस्ताव/आगणन का परीक्षण पी०पी०आर०वी०डी० सेल जल निगम से कराने के पश्चात तकनीकी स्वीकृति उपरोक्तानुसार

(अ) में उल्लिखित व्यवस्थानुसार सम्बन्धित द्वारा प्रदान की जाएगी। वित्तीय स्वीकृति प्रबन्ध निदेशक, उ0प्र0 जल निगम/प्रबन्ध निदेशक, उ0प्र0 जल निगम की अध्यक्षता की समिति द्वारा प्रदान की जाएगी। इस समिति में निम्न सदस्य होंगे।

- 1 प्रबन्ध निदेशक, उ0प्र0 जल निगम - सदस्य
- 2 संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम - सदस्य
- 3 मुख्य अभियन्ता (PPRBD Cell) - सदस्य
- 4 क्षेत्रीय मुख्य अभियन्ता/ मु0अभि0 (वि/यां), उ0प्र0 जल निगम - सदस्य सचिव
- 5 मुख्य अभि0, ओ0एम0एण्ड एम0 सेल, नगरीय निकाय निदेशालय - सदस्य
- 6 कन्सल्टेंट, ओ0एम0एण्ड एम0 सेल, नगरीय निकाय निदेशालय - विशेष आमत्री

2 Major replacement Fund for Collection System (Sewer line & SPS / MPS)

उक्त से संबंधित आवश्यक कार्यों का कार्यदायी संस्था, उ0प्र0 जल निगम के अभियन्ताओं एवं संबंधित जलकल के अभियन्ताओं द्वारा कार्य की आवश्यकता का आंकलन/संयुक्त सर्वे कर नगर निगम हेतु प्रस्ताव संबंधित नगर आयुक्त को प्रस्तुत किया जायेगा एवं नगर आयुक्त द्वारा परीक्षणोपरान्त कार्यों का प्रस्ताव संबंधित मुख्य अभियन्ता, उ0प्र0 जल निगम को आगणन तैयार करने व तकनीकी स्वीकृति हेतु प्रेषित किया जायेगा। नगर पालिका की स्थिति में संबंधित अधिशासी अधिकारी/क्षेत्रीय अभियन्ता द्वारा उपरोक्तानुसार कार्यवाही की जायेगी।

- रु0 50.00 लाख की सीमा तक के प्रस्ताव/आगणन की तकनीकी स्वीकृति क्षेत्रीय मुख्य अभियन्ता, उ0प्र0 जल निगम द्वारा प्रदान की जायेगी एवं इस पर वित्तीय स्वीकृति प्राप्त करने हेतु प्रकरण नगर आयुक्त, नगर निगम को प्रेषित की जायेगी। नगर पालिका परिषद के प्रकरण में वित्तीय स्वीकृति संबंधित क्षेत्रीय मुख्य अभियन्ता, उ0प्र0 जल निगम द्वारा प्रदान की जायेगी।
- रु0 50.00 लाख से अधिक के प्रस्ताव/आगणन की तकनीकी स्वीकृति क्षेत्रीय मुख्य अभियन्ता, उ0प्र0 जल निगम द्वारा पी0पी0आर0बी0डी0 सेल, उ0प्र0 जल निगम के परीक्षणोपरान्त प्रदान की जाएगी। वित्तीय स्वीकृति प्रबन्ध निदेशक, उ0प्र0 जल निगम की अध्यक्षता में गठित समिति द्वारा प्रदान की जायेगी। इस समिति में निम्न सदस्य होंगे।

1. प्रबन्ध निदेशक, उ0प्र0 जल निगम - सदस्य
2. संयुक्त प्रबन्ध निदेशक (नागर), उ0प्र0 जल निगम - सदस्य

2. Major replacement Fund for Collection System (Sewer line & SPS / MPS)

उक्त से संबंधित आवश्यक कार्यों का कार्यदायी संस्था, उ0प्र0 जल निगम के अभियन्ताओं एवं संबंधित जलकल के अभियन्ताओं द्वारा कार्य की आवश्यकता का आंकलन/संयुक्त सर्वे कर नगर निगम हेतु प्रस्ताव संबंधित नगर आयुक्त को प्रस्तुत किया जायेगा एवं नगर आयुक्त द्वारा परीक्षणोपरान्त कार्यों का प्रस्ताव संबंधित मुख्य अभियन्ता, उ0प्र0 जल निगम को आगणन तैयार करने व तकनीकी स्वीकृति हेतु प्रेषित किया जायेगा। नगर पालिका की स्थिति में संबंधित अधिशासी अधिकारी/क्षेत्रीय अभियन्ता द्वारा उपरोक्तानुसार कार्यवाही की जायेगी।

(अ) तकनीकी स्वीकृति

- रु0 40.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधिशासी अभियन्ता, उ0प्र0 जल निगम (नगरीय) द्वारा प्रदान की जाएगी।
- रु0 100.00 लाख की सीमा तक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित अधीक्षण अभियन्ता, उ0प्र0 जल निगम (नगरीय) द्वारा प्रदान की जाएगी।
- रु0 100.00 लाख के अधिक उक्त प्रस्ताव/आगणन की तकनीकी स्वीकृति सम्बन्धित क्षेत्रीय मुख्य अभियन्ता, उ0प्र0 जल निगम (नगरीय) द्वारा प्रदान की जाएगी।

(ब) वित्तीय स्वीकृति

- रु0 50.00 लाख की सीमा तक के प्रस्ताव/आगणन की तकनीकी स्वीकृति उपरोक्तानुसार (अ) में उल्लिखित व्यवस्थानुसार सम्बन्धित द्वारा प्रदान की जायेगी एवं इस पर वित्तीय स्वीकृति प्राप्त करने हेतु

3 मुख्य अभियन्ता (PPRBD Cell) उ०प्र० जल निगम	सदस्य
4 क्षेत्रीय मुख्य अभियन्ता/ मु०अभि० (वि/या), उ०प्र० जल निगम	सदस्य राधिव
5 सम्बन्धित नगर आयुक्त एवं महाप्रबन्धक, जलकल/सम्बन्धित अधि०अधिकारी, नगर पालिका परिषद	सदस्य
6 मुख्य अभि०, ओ०एम०एण्ड एम० सेल, नगरीय निकाय निदेशालय	सदस्य
7 कन्सल्टेंट, ओ०एम०एण्ड एम० सेल, नगरीय निकाय निदेशालय	विशेष आमन्त्री

प्रकरण नगर आयुक्त, नगर निगम को प्रेषित की जायेगी। नगर पालिका परिषद के प्रकरण में वित्तीय स्वीकृति संबंधित क्षेत्रीय मुख्य अभियन्ता, उ०प्र० जल निगम द्वारा प्रदान की जायेगी।

- रु० 50.00 लाख से अधिक के प्रस्ताव/आगणन की तकनीकी स्वीकृति उपरोक्तानुसार (अ) में उल्लिखित व्यवस्थानुसार सम्बन्धित द्वारा पी०पी०आर०वी०डी० सेल, उ०प्र० जल निगम के परीक्षणोपरान्त प्रदान की जाएगी। वित्तीय स्वीकृति प्रबन्ध निदेशक, उ०प्र० जल निगम की अध्यक्षता में गठित समिति द्वारा प्रदान की जायेगी। इस समिति में निम्न सदस्य होंगे।

1 प्रबन्ध निदेशक, उ०प्र० जल निगम	सदस्य
2 संयुक्त प्रबन्ध निदेशक (नागर), उ०प्र० जल निगम	सदस्य
3 मुख्य अभियन्ता (PPRBD Cell) उ०प्र० जल निगम	सदस्य
4 क्षेत्रीय मुख्य अभियन्ता/ मु०अभि० (वि/या), उ०प्र० जल निगम	सदस्य राधिव
5 सम्बन्धित नगर आयुक्त एवं महाप्रबन्धक, जलकल/सम्बन्धित अधि०अधिकारी, नगर पालिका परिषद	सदस्य
6 मुख्य अभि०, ओ०एम०एण्ड एम० सेल, नगरीय निकाय निदेशालय	सदस्य
7 कन्सल्टेंट, ओ०एम०एण्ड एम० सेल, नगरीय निकाय निदेशालय	विशेष आमन्त्री

कृपया मुख्य अभियन्ता (ओ०एम०एण्ड एम० सेल) के पत्र संख्या-207/2/OM&M Cell/2021-22 दिनांक 31 अगस्त, 2024 एवं पत्र संख्या- 376/2/OM&M Cell/2021-22 दिनांक 28 जून, 2022 द्वारा निर्गत दिशा-निर्देशिका में उपरोक्तानुसार संशोधन किया जाता है। कृपया संशोधित व्यवस्थानुसार कार्यवाही करायें।



(कमलजीत सिंह)
मुख्य अभियन्ता,
ओ०एम०एण्ड एम० सेल,
नगरीय निकाय निदेशालय,
उ०प्र०, लखनऊ



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ANNEXURE A-6(COLLY)

Email:seemgzb01@gmail.com

**OFFICE OF THE SUPERINTENDING ENGINEER
CONSTRUCTION CIRCLE (E/M), U.P. JAL NIGAM (URBAN)
GHAZIABAD**

Add. C-5, Jal Nigam Colony, RDC, Rajnagar, Ghaziabad-201002

Letter No. -02

/ Nivida

/ 01

Date: - 07-01-25

SHORT TERM E-TENDER NOTICE

NOTICE FOR INVITATION OF E-TENDER (NIT)

On behalf of the Chairman U.P. Jal Nigam (Urban) online e-tenders on percentage rate basis in **Two bid system** for following works in **Major Replacement Fund under One City One Operator Programme** are hereby invited by undersigned to the reputed contractors having requisite work experience & financial capabilities. The bidders should submit their bids only if they consider themselves eligible and are in possession of all the requisite documents.

Sl. No	Name of work & Location	Estimated cost of work put to bid in Rs. Laes (Excluding GST but including other taxes & Cess)	Earnest Money (Rs. in Laes)	Cost of bid document	Period of completion	Last date & time of submission of bid as specified in the bid documents	Time, date & place of opening of Pre-qualification Cum Technical Bid
1	2	3	4	5	6	7	8
1	Supply, Installation, Testing & Commissioning of 400 KVA D.G. Set-02 Nos. & Exhaust System including all associated work at 48 MLD MPS Indirapuram, Ghaziabad.	163.08	3.26	Rs. 10,000.00 + 18% (GST) = Rs. 11800.00	45 Days	Upto 23-01-2025 till 17:00 Hrs.	24-01-2025 at 16:00 Hrs. in office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad.

The Bid document may be downloaded from "<https://etender.up.nic.in>" w.e.f 10-01.2025, 17:00 Hrs. onwards.

1. The pre-bid meeting date, time & venue 15-01-2025 at 01:00 p.m. in office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad.
2. The Bid should be valid for 120 days from the last date of submission of bids.
3. If the date of opening of technical bid happens to be a holiday, the bid shall be opened on the next working day at the same time for which no separate communication shall be sent.
4. Bidders having criminal record will not be allowed to participate in Bid process.
5. A person registered with any State Bar Council will not be eligible to participate in the Bid.
6. As per Government norms GST as applicable rate will be paid extra.
7. For any other enquiries and details, contact to Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad. Email ID: seemgzb01@gmail.com and Executive Engineer, Construction Division (E/M) U.P. Jal Nigam (Urban) Ghaziabad. Email ID: ee.cd.cm.gzb@gmail.com

8. Joint Venture: Eligibility for JV / Consortium:-

- (a) The Joint venture is allowed with maximum two member out of which lead member has to be an Indian firm/ company. Foreign companies can be part of Joint Venture.
- (b) The lead Member of the JV / Consortium must have minimum 51% of the Stake Holding. Member of Joint Venture, other than the lead member should have at least 30% Stake Holding.
- (c) The lead Member should have a turnover of at least 51% the total turnover required.
- (d) Lead member should have a Solvency of at least 51% of the total Solvency required.
- (e) Project costing \leq 10 Cr. JV / Consortium shall have the required technical experience collectively.
- (f) Project costing $>$ 10 Cr. upto 25 Cr. lead member of JV / Consortium should have at least 30% technical experience of required technical experience.
- (g) Project costing $>$ 25 Cr. Both members of JV / Consortium should have at least 30% technical experience of required technical experience.
- (h) A member of JV/Consortium shall not participate either in individual capacity or as a member of another JV/Consortium in the same tender.
- (i) Tender form shall only be submitted in the name of the JV/Consortium. Tender fees may be submitted by lead partner/ JV.
- (j) A single Performance Guarantee shall be submitted by the JV/ Consortium in the name of the JV/ Consortium.

All the member of JV/ Consortium of bidders shall be liable joint and severally for the execution of the project.

9. Eligibility: Contractors who fulfill the following requirements shall be eligible to apply.

- (a) Firm should have successfully completed and commissioned similar works ("**Similar work means: Supply, Installation, Testing and Commissioning of D.G. Set considered for bidder qualification**") mentioned below during last 10 years as on date of publication of NIT, satisfying followings:-

The bidders may submit additional experience certificates to qualify in above particular condition category individually if certificates submitted to fulfill financial criteria do not contain the category wise qualifying conditions.

- (i) Three Completed and commissioned similar works each costing not less than the amount equal to 30% of estimated cost put to tender (i.e. Rs. **48.92 Lacs**).

Or

- (ii) Two Completed and commissioned similar works each costing not less than the amount equal to 40% of estimated cost put to tender (i.e. Rs. **65.23 Lacs**).

Or

- (iii) One Completed and commissioned similar work costing not less than the amount equal to 60% of estimated cost put to tender (i.e. Rs. **97.85 Lacs**).

Special Condition:

The experience must include the works of minimum 2/3rd capacity of maximum capacity proposed in scope of work/BOQ.

Note: Capacity shall be in terms of KVA for Generating Set.

The certificates should be certified by an officer not below the rank of Executive Engineer or equivalent. All the performance certificates submitted should be clear and exhaustive enough to establish similarity with the work under Bid. Ambiguous Performance Certificates will not be considered for evaluation.

The experience in foreign countries of a subsidiary or parent company will also be considered for qualification. In case the company is not registered in India, the experience has to be certified by the respective Embassy office/ Apostille (in case of members of Hague Apostille Convention).

- (b) Should have average audited annual financial turnover during immediate last 3 (three) consecutive financial years on construction works, equal to at least 30% of the cost of work put to tender, i.e. **Rs. 48.92 Lacs**. Year in which no turnover is shown will also be considered for working out the average.
- (b) The firm should have positive net worth in the Immediate last financial year and same should be certified by Statutory Auditor.
- (c) Solvency Certificate of minimum 40% of the tender value i.e. **Rs. 65.23 Lacs** will be required to be submitted. The bidder must maintain his solvency till completion of project.
 - Solvency Certificate issued by District Magistrate will also be accepted, which will have a validity of one year from date of issue unless otherwise mentioned.

Or

- Solvency Certificate issued by any Scheduled Commercial Bank shall be accepted, which will be valid for a period of one year from the date of issue unless otherwise mentioned.
- (d) The value of experience on construction works/value or experience shall be brought to current costing level by enhancing the actual value of work at simple rate @7% per annum calculated from the date of completion to the date of publication of NIT. A typical index is given below.

Financial Year	Updation Factor
Year-1	1.00
Year-2	1.07
Year-3	1.14
Year-4	1.21
Year-5	1.28

- (e) The Bidder should have experience of work contract in SITC of D.G. sets and associated E&M equipment successfully in last 10 year as on date of publication of NIT.
- 10. This NIT and other information/corrigendum/ addenda and Instruction for bidders posted on website shall form part of bid document.
- 11. The quantities given in the bill of quantities are estimated and provisional and are given to provide a common basis for bidding. These are liable to change up to any extent for which no claim except as provided under contract shall be admitted.
- 12. The bid document consisting of technical (eligibility) bid & financial bids including specifications, the bills of quantities of various types of items to be executed and the set of terms and conditions of the contract to be complied with and other necessary document are available on "<https://e-tender.up.nic.in>".
- 13. The technical bid shall be opened first on due date and time as mentioned above. The time and date of opening of financial bid of contractors, qualifying the technical bid shall be communicated to them on a later date through e-tender portal / website.

14. If the Bidder feels that technical credentials of his own or other bidders have been wrongly evaluated/verified, he may raise objections within 2 (two) working days from the date of uploading of result. No requests/ objections shall be entertained beyond above limit, else it may be treated as an obstruction in tender process and shall be dealt with accordingly.
15. U.P. Jal Nigam (Urban) reserves the right to reject any prospective application or to cancel entire bid process without assigning any reason whatsoever.
16. E-tender document fee is non-refundable. It shall be deposited in the account of Executive Engineer, Construction Division (E/M), U.P. Jal Nigam, Ghaziabad only by RTGS/NEFT in **IDBI Bank Rajnagar, Ghaziabad, A/c No. 0066104000224420, IFSC Code- IBKL0000066.**
17. **Earnest Money:**
 - (a) EMD should be in the form of RTGS/FDR/ Bank Guarantee issued by any scheduled commercial bank.
 - (b) This Bank Guarantee must be in the prescribed format given in Annexure-6 of tender document.
 - (c) Validity of B.G. will be at least 365 days beyond the validity of Tender.
 - (d) The component of earnest money shall be deposited in the account of Executive Engineer, Construction Division (E/M), U.P. Jal Nigam, Ghaziabad only by RTGS/NEFT in **IDBI Bank Rajnagar, Ghaziabad, A/c No. 0066104000224420, IFSC Code- IBKL0000066.**
 - (e) The bidder shall deposit tender fees and earnest money separately in account mentioned as above. Further he shall upload digitally signed copies of original receipts of bank showing clearly the above details and/or the Bank Guarantee.
 - (f) In case EMD is submitted in the form of Bank Guarantee/FDR, bidder should ensure that such Original Bank Guarantee/FDR is mandatorily deposited in the office of **Executive Engineer, Construction Division (E/M), U.P. Jal Nigam (Urban) Ghaziabad** on or before the day of scheduled date (during office hours) of opening of Technical Bid, either in person or by Speed Post. The liability for timely submission shall lie with the Bidder, U.P. Jal Nigam (Urban) shall not be responsible for delay on account of any reason whatsoever.
 - (g) It is made clear that Tender Fee and Earnest Money deposited in any other form besides as mentioned above sub-para shall render the bid non-responsive.
18. All the Bank Guarantees submitted towards EMD/Performance Security/Additional Performance Security should be verifiable and encashable from a branch situated in a city where the office of Divisional Officer is located.
19. All the documents as specified in the technical bid/eligibility bid document should be uploaded within the period of bid submission. U.P. Jal Nigam (Urban) will not be liable for incomplete/inaccurate/non-submission of bid for any reason whatsoever including technical reasons. It is made clear that separate submission of originals of any documents (except Bank Guarantee) other than scanning and uploading them, are not required, unless called for after opening of financial bid.
20. **The bid submission shall become invalid if:**
 - (i) The bidder is found ineligible.
 - (ii) The bidder does not upload all the documents as stipulated in the bid document.
 - (iii) If any discrepancy is noticed between uploaded documents and originals/hard copies submitted later.
 - (iv) If subsequent to due date of submission of bid and/or after its submission bidder makes any further communication/ representation with regard to the bid (whether technical or financial) than otherwise called for by the undersigned as a clarification.

- (v) If a bidder does not quote any percentage above/below/par on the total amount of the tender or any section/sub head in percentage rate tender. Further the tender will not be considered as lowest bid.
- (vi) Conditional tenders or Tenders without e-tender document fee & earnest money or invalid earnest money shall be summarily rejected.

21. Additional Security/ Performance Security:

Performance guarantee @ 10% of the Contract cost will have to be submitted at the time of signing the contract in the form of FDR/ Bank Guarantee from any scheduled commercial Bank Guarantee. Alternatively on request of the contractor/firm, 5% of the performance Guarantee will be accepted at the time of signing of contract and rest 5% may be deducted from the initial running bill in a single deduction or at the rate of minimum 10% of the gross bill amount of running bill. However, in any case whole amount of balance performance guarantee shall be deducted within one year.

Works for which the cost of the tender received is more than 10 % below the estimated cost of works, in such situation, the performance security for first 10 % below shall be 10% thereafter, additional performance security @ 0.50% for each 1 % further below than 10 % shall be deposited by the firm in order to safeguard against contractor leaving the works.

22. The available bid Capacity of the bidder at the time of bidding shall be more than the total estimated cost of the work for which the tender is invited.

The available Bid Capacity shall be assessed using following formula:-

Assessed Available Bid Capacity = $2x A x N - B$ Where

A= Maximum turnover during the last five financial year (corrected to the current level of value)

N= Stipulated period of execution of the work for which the tender is invited in years.

B= value of existing commitments to be completed during the execution period of bid.

The turnover shall be corrected to the current level of value by multiplying with the updation factor given elsewhere with NIT/ bid Document.

Note: The bid capacity of firm will be re-evaluated before issuing L.O.I to Lowest bidder and if bid capacity is found to be less than tendered cost of work, the firm will not be treated as eligible for award of work and tender will be treated as cancelled. In this regard successful lowest Bidder will have to provide affidavit for updated bid capacity and information of new works on 100 Rupees Non-Judicial stamp Paper on prescribed format as annexed in the tender Document.

23. Intending Bidders are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the ground and sub-soil (so far as is practicable), the form and nature of the site, the means of access to the site, the accommodation they may require and in general shall themselves obtain all necessary information as to risks, contingencies and other circumstance which may influence or affect their bid. A bidder shall be deemed to have full knowledge of the site, whether he inspects it or not, and no extra charge consequent to any misunderstanding or otherwise shall be allowed. The bidder shall be responsible for arranging and maintaining at his own cost all materials, tools & plants, water, electricity access, facilities for workers and all others services required for executing the work unless otherwise specifically provided for in the contract documents. Submission of a bid by a bidder implies that he has read this notice and all other contract documents and has made himself aware of the instructions, scope and specifications of the work to be done and local conditions and other factors having a bearing on the execution of the work.

24. Canvassing whether directly or indirectly, in connection with bids is strictly prohibited and the bids submitted by the bidders who resort to canvassing will be liable for rejection & will be debarred from future tender in U P Jal Nigam (Urban).
25. The bidder shall not be permitted to bid for works under supervisory control of Superintending Engineer and Executive Engineer concerned who is responsible for execution of work, in which his near relative is posted. He shall also intimate the names of persons who are working with him in any capacity or are subsequently employed by him and who are near relatives to any officer in the U.P. Jal Nigam (Urban). Any breach of this condition by the contractor would render him, if empanelled with U.P. Jal Nigam (Urban), liable to be removed from the approved list of contractors of UP Jal Nigam (Urban) and make him liable for black listing
26. No Engineer or other Gazetted Officer employed in Engineering or Administrative duties in an Engineering U.P. Department of the STATE GOVERNMENT/State Undertaking is allowed to work as a contractor for a period of two years after his retirement from Government service, without the prior permission of the Government of U.P. in writing. This contract is liable to be cancelled if either the contractor or any of his employees is found any time to be such a person who had not obtained the permission of the Government of U.P. as aforesaid before submission of the bid or engagement in the contractor's service.

Additional Information for Bidders:

- (i) As per latest Government order, Intending bidders must produce a self-declaration form executed on Rs. 100/- Stamp paper without which tender will not be accepted.
- (ii) The tender notice can also be seen on U.P. Jal Nigam (Urban) website www.jn.upsdc.in.
- (iii) The Defect Liability Period will be 24 months for the E/M Works after completion the work.
- (iv) Bidders must have valid PAN (Income Tax), GSTN, Solvency certificate issued by District Magistrate (on PWD T-5 Format)/ scheduled commercial bank of equal to or greater than value required above.
- (v) The original copy of uploaded documents will have to be produced as and when demanded by U.P. Jal Nigam (Urban).
- (vi) The Self attested copies of following documents will also be uploaded along with tenders without which the tender will not be considered. The uploaded documents shall be subject to verification by U.P. Jal Nigam (Urban).
 - (a) Copy of Bank Guarantee for EMD from any Scheduled Commercial Bank or Copy of receipt of RTGS payment.
 - (b) Copy of receipt of RTGS payment of tender fee.
 - (c) No-objection Certificate from Income Tax Department or receipt of income tax Return including 26AS/ Attested copies of Income Tax Assessment order of last three years.
 - (d) Copy of valid Solvency Certificate issued by District Magistrate/Scheduled Commercial Bank.
 - (e) Experience & Performance certificates required as per the experience & performance criteria.
 - (f) CA attested summary of Balance Sheet and Profit & Loss A/c from F.Y. 2019-20 to F.Y. 2023-24.
 - (g) List of Staff and Quantity of T&P on prescribed format given in the tender document.
 - (h) Income Tax PAN/TAN No. of the contractor/firm.
 - (i) Copy of GST Registration Certificate.
 - (j) Copy of Labour Cess registration Certificate.

- (vii) Labour which will be engaged for above mentioned works should be registered with labour department and contractor shall provide certificate issued by labour department in this regard enclosing list of labour that will be engaged for the aforesaid works. The Contractor shall be fully responsible for safety/security of the labour and shall provided all safety equipment like safety harness, oxygen cylinder, air blowers, mask etc. during execution of work. Manual scavenging is strictly prohibited and shall not be practical under any circumstances.
- (viii) The payment will be made for the D.G. sets from Major Replacement Fund under One city One Operator Programme, through Tri-Party agreement is entered by and among.
- O&M agency
 - Bidder
 - U.P. Jal Nigam (Urban)

(Sanjeev Kumar Gautam)
Superintending Engineer

Endt: No & Date: As above.

Copy forwarded to the following for information and necessary action: -

1. Managing Director, U.P. Jal Nigam (Urban), Lucknow.
2. Chief Engineer (PPRBD), U.P. Jal Nigam (Urban), Lucknow.
3. Chief Engineer (Nagar), U.P. Jal Nigam (Urban), 6-Rana Pratap Marg, Lucknow.
4. Chief Engineer (Gzb zone), U.P. Jal Nigam (Urban), Ghaziabad.
5. District Magistrate, Ghaziabad.
6. Public Relation Officer, U.P. Jal Nigam (urban), 6- Rana Pratap Marg. Lucknow along with 6 copies of brief version of tender notice for publishing the same in atleast two National level News Papers (Hindi & English) on two consecutive days. (Encl.:- As above in 6 set.)
7. Executive Engineer, EDP Cell, U.P. Jal Nigam (Urban), Lucknow for uploading on UPJN (Urban) website.
8. Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad.
9. M/s V A Tech Wabag Ltd. Chennai.
10. Notice Board.


Superintending Engineer



Email:seemgzb01@gmail.com

**OFFICE OF THE SUPERINTENDING ENGINEER
CONSTRUCTION CIRCLE (E/M), U.P. JAL NIGAM (URBAN)
GHAZIABAD**

Add. C-5, Jal Nigam Colony, RDC, Rajnagar, Ghaziabad-201002

Letter No. - 02

/

Nivida

/

01

Date: -07-01-25

Short Term e-Tender Notice

E-Tender for “Supply, Installation, Testing & Commissioning of 400 KVA D.G. Set-02 Nos. & Exhaust System including all associated work at 48 MLD MPS Indirapuram, Ghaziabad.” is invited by U.P. Jal Nigam (Urban) that shall be downloaded and uploaded at e-procurement website <http://etender.up.nic.in> from 10-01-2025 at 17:00 hrs. onwards to 23-01-2025 at 17:00 hrs. E-tender shall be open on 24-01-2025 at 16:00 hrs. onwards at office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban), Ghaziabad. The cost of tender document is 10,000+18% GST. All other conditions shall be as per NIT and tender document.

**(Sanjeev Kumar Gautam)
Superintending Engineer**



154

Email:seemgzb01@gmail.com

**OFFICE OF THE SUPERINTENDING ENGINEER
CONSTRUCTION CIRCLE (E/M), U.P. JAL NIGAM (URBAN)
GHAZIABAD**

Add. C-5, Jal Nigam Colony, RDC, Rajnagar, Ghaziabad-201002

Letter No. -02

/ Nivida

/ 01

Date: - 07-01-25

SHORT TERM E-TENDER NOTICE

NOTICE FOR INVITATION OF E-TENDER (NIT)

On behalf of the Chairman U.P. Jal Nigam (Urban) online e-tenders on percentage rate basis in **Two bid system** for following works in **Major Replacement Fund under One City One Operator Programme** are hereby invited by undersigned to the reputed contractors having requisite work experience & financial capabilities. The bidders should submit their bids only if they consider themselves eligible and are in possession of all the requisite documents.

Sl. No	Name of work & Location	Estimated cost of work put to bid in Rs. Laes (Excluding GST but including other taxes & Cess)	Earnest Money (Rs. in Laes)	Cost of bid document	Period of completion	Last date & time of submission of bid as specified in the bid documents	Time, date & place of opening of Pre-qualification Cum Technical Bid
1	2	3	4	5	6	7	8
1	Supply, Installation, Testing & Commissioning of 400 KVA D.G. Set-02 Nos. & Exhaust System including all associated work at 48 MLD MPS Indirapuram, Ghaziabad.	163.08	3.26	Rs. 10,000.00 + 18% (GST) = Rs. 11800.00	45 Days	Upto 23-01-2025 till 17:00 Hrs.	24-01-2025 at 16:00 Hrs. in office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad.

The Bid document may be downloaded from "<https://etender.up.nic.in>" w.e.f 10-01.2025, 17:00 Hrs. onwards.

1. The pre-bid meeting date, time & venue **15-01-2025** at 01:00 p.m. in office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad.
2. The Bid should be valid for 120 days from the last date of submission of bids.
3. If the date of opening of technical bid happens to be a holiday, the bid shall be opened on the next working day at the same time for which no separate communication shall be sent.
4. Bidders having criminal record will not be allowed to participate in Bid process.
5. A person registered with any State Bar Council will not be eligible to participate in the Bid.
6. As per Government norms GST as applicable rate will be paid extra.
7. For any other enquiries and details, contact to Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad. Email ID: seemgzb01@gmail.com and Executive Engineer, Construction Division (E/M) U.P. Jal Nigam (Urban) Ghaziabad. Email ID: ee.cd.cm.gzb@gmail.com

8. Joint Venture: Eligibility for JV / Consortium:-

- (a) The Joint venture is allowed with maximum two member out of which lead member has to be an Indian firm/ company. Foreign companies can be part of Joint Venture.
- (b) The lead Member of the JV / Consortium must have minimum 51% of the Stake Holding. Member of Joint Venture, other than the lead member should have at least 30% Stake Holding.
- (c) The lead Member should have a turnover of at least 51% the total turnover required.
- (d) Lead member should have a Solvency of at least 51% of the total Solvency required.
- (e) Project costing ≤ 10 Cr. JV / Consortium shall have the required technical experience collectively.
- (f) Project costing > 10 Cr. upto 25 Cr. lead member of JV / Consortium should have at least 30% technical experience of required technical experience.
- (g) Project costing > 25 Cr. Both members of JV / Consortium should have at least 30% technical experience of required technical experience.
- (h) A member of JV/Consortium shall not participate either in individual capacity or as a member of another JV/Consortium in the same tender.
- (i) Tender form shall only be submitted in the name of the JV/Consortium. Tender fees may be submitted by lead partner/ JV.
- (j) A single Performance Guarantee shall be submitted by the JV/ Consortium in the name of the JV/ Consortium.

All the member of JV/ Consortium of bidders shall be liable joint and severally for the execution of the project.

9. Eligibility: Contractors who fulfill the following requirements shall be eligible to apply.

- (a) Firm should have successfully completed and commissioned similar works ("**Similar work means: Supply, Installation, Testing and Commissioning of D.G. Set considered for bidder qualification**") mentioned below during last 10 years as on date of publication of NIT, satisfying followings:-

The bidders may submit additional experience certificates to qualify in above particular condition category individually if certificates submitted to fulfill financial criteria do not contain the category wise qualifying conditions.

- (i) Three Completed and commissioned similar works each costing not less than the amount equal to 30% of estimated cost put to tender (i.e. Rs. **48.92 Lacs**).

Or

- (ii) Two Completed and commissioned similar works each costing not less than the amount equal to 40% of estimated cost put to tender (i.e. Rs. **65.23 Lacs**).

Or

- (iii) One Completed and commissioned similar work costing not less than the amount equal to 60% of estimated cost put to tender (i.e. Rs. **97.85 Lacs**).

Special Condition:

The experience must include the works of minimum 2/3rd capacity of maximum capacity proposed in scope of work/BOQ.

Note: Capacity shall be in terms of KVA for Generating Set.

The certificates should be certified by an officer not below the rank of Executive Engineer or equivalent. All the performance certificates submitted should be clear and exhaustive enough to establish similarity with the work under Bid. Ambiguous Performance Certificates will not be considered for evaluation.

The experience in foreign countries of a subsidiary or parent company will also be considered for qualification. In case the company is not registered in India, the experience has to be certified by the respective Embassy office/ Apostille (in case of members of Hague Apostille Convention).

- (b) Should have average audited annual financial turnover during immediate last 3 (three) consecutive financial years on construction works, equal to at least 30% of the cost of work put to tender, i.e. **Rs. 48.92 Lacs**. Year in which no turnover is shown will also be considered for working out the average.
- (b) The firm should have positive net worth in the Immediate last financial year and same should be certified by Statutory Auditor.
- (c) Solvency Certificate of minimum 40% of the tender value i.e. **Rs. 65.23 Lacs** will be required to be submitted. The bidder must maintain his solvency till completion of project.
- Solvency Certificate issued by District Magistrate will also be accepted, which will have a validity of one year from date of issue unless otherwise mentioned.

Or

- Solvency Certificate issued by any Scheduled Commercial Bank shall be accepted, which will be valid for a period of one year from the date of issue unless otherwise mentioned.
- (d) The value of experience on construction works/value or experience shall be brought to current costing level by enhancing the actual value of work at simple rate @7% per annum calculated from the date of completion to the date of publication of NIT. A typical index is given below.

Financial Year	Updation Factor
Year-1	1.00
Year-2	1.07
Year-3	1.14
Year-4	1.21
Year-5	1.28

- (e) The Bidder should have experience of work contract in SITC of D.G. sets and associated E&M equipment successfully in last 10 year as on date of publication of NIT.
10. This NIT and other information/corrigendum/ addenda and Instruction for bidders posted on website shall form part of bid document.
11. The quantities given in the bill of quantities are estimated and provisional and are given to provide a common basis for bidding. These are liable to change up to any extent for which no claim except as provided under contract shall be admitted.
12. The bid document consisting of technical (eligibility) bid & financial bids including specifications, the bills of quantities of various types of items to be executed and the set of terms and conditions of the contract to be complied with and other necessary document are available on "<https://e-tender.up.nic.in>".
13. The technical bid shall be opened first on due date and time as mentioned above. The time and date of opening of financial bid of contractors, qualifying the technical bid shall be communicated to them on a later date through e-tender portal / website.

14. If the Bidder feels that technical credentials of his own or other bidders have been wrongly evaluated/verified, he may raise objections within 2 (two) working days from the date of uploading of result. No requests/ objections shall be entertained beyond above limit, else it may be treated as an obstruction in tender process and shall be dealt with accordingly.
15. U.P. Jal Nigam (Urban) reserves the right to reject any prospective application or to cancel entire bid process without assigning any reason whatsoever.
16. E-tender document fee is non-refundable. It shall be deposited in the account of Executive Engineer, Construction Division (E/M), U.P. Jal Nigam, Ghaziabad only by RTGS/NEFT in **IDBI Bank Rajnagar, Ghaziabad, A/c No. 0066104000224420, IFSC Code- IBKL0000066.**
17. **Earnest Money:**
 - (a) EMD should be in the form of RTGS/FDR/ Bank Guarantee issued by any scheduled commercial bank.
 - (b) This Bank Guarantee must be in the prescribed format given in Annexure-6 of tender document.
 - (c) Validity of B.G. will be at least 365 days beyond the validity of Tender.
 - (d) The component of earnest money shall be deposited in the account of Executive Engineer, Construction Division (E/M), U.P. Jal Nigam, Ghaziabad only by RTGS/NEFT in **IDBI Bank Rajnagar, Ghaziabad, A/c No. 0066104000224420, IFSC Code- IBKL0000066.**
 - (e) The bidder shall deposit tender fees and earnest money separately in account mentioned as above. Further he shall upload digitally signed copies of original receipts of bank showing clearly the above details and/or the Bank Guarantee.
 - (f) In case EMD is submitted in the form of Bank Guarantee/FDR, bidder should ensure that such Original Bank Guarantee/FDR is mandatorily deposited in the office of **Executive Engineer, Construction Division (E/M), U.P. Jal Nigam (Urban) Ghaziabad** on or before the day of scheduled date (during office hours) of opening of Technical Bid, either in person or by Speed Post. The liability for timely submission shall lie with the Bidder, U.P. Jal Nigam (Urban) shall not be responsible for delay on account of any reason whatsoever.
 - (g) It is made clear that Tender Fee and Earnest Money deposited in any other form besides as mentioned above sub-paras shall render the bid non-responsive.
18. All the Bank Guarantees submitted towards EMD/Performance Security/Additional Performance Security should be verifiable and encashable from a branch situated in a city where the office of Divisional Officer is located.
19. All the documents as specified in the technical bid/eligibility bid document should be uploaded within the period of bid submission. U.P. Jal Nigam (Urban) will not be liable for incomplete/inaccurate/non-submission of bid for any reason whatsoever including technical reasons. It is made clear that separate submission of originals of any documents (except Bank Guarantee) other than scanning and uploading them, are not required, unless called for after opening of financial bid.
20. **The bid submission shall become invalid if:**
 - (i) The bidder is found ineligible.
 - (ii) The bidder does not upload all the documents as stipulated in the bid document.
 - (iii) If any discrepancy is noticed between uploaded documents and originals/hard copies submitted later.
 - (iv) If subsequent to due date of submission of bid and/or after its submission bidder makes any further communication/ representation with regard to the bid (whether technical or financial) than otherwise called for by the undersigned as a clarification.

- (v) If a bidder does not quote any percentage above/below/par on the total amount of the tender or any section/sub head in percentage rate tender. Further the tender will not be considered as lowest bid.
- (vi) Conditional tenders or Tenders without e-tender document fee & earnest money or invalid earnest money shall be summarily rejected.

21. Additional Security/ Performance Security:

Performance guarantee @ 10% of the Contract cost will have to be submitted at the time of signing the contract in the form of FDR/ Bank Guarantee from any scheduled commercial Bank Guarantee. Alternatively on request of the contractor/firm, 5% of the performance Guarantee will be accepted at the time of signing of contract and rest 5% may be deducted from the initial running bill in a single deduction or at the rate of minimum 10% of the gross bill amount of running bill. However, in any case whole amount of balance performance guarantee shall be deducted within one year.

Works for which the cost of the tender received is more than 10 % below the estimated cost of works, in such situation, the performance security for first 10 % below shall be 10% thereafter, additional performance security @ 0.50% for each 1 % further below than 10 % shall be deposited by the firm in order to safeguard against contractor leaving the works.

22. The available bid Capacity of the bidder at the time of bidding shall be more than the total estimated cost of the work for which the tender is invited.

The available Bid Capacity shall be assessed using following formula:-

Assessed Available Bid Capacity = $2x A x N - B$ Where

A= Maximum turnover during the last five financial year (corrected to the current level of value)

N= Stipulated period of execution of the work for which the tender is invited in years.

B= value of existing commitments to be completed during the execution period of bid.

The turnover shall be corrected to the current level of value by multiplying with the updation factor given elsewhere with NIT/ bid Document.

Note: The bid capacity of firm will be re-evaluated before issuing L.O.I to Lowest bidder and if bid capacity is found to be less than tendered cost of work, the firm will not be treated as eligible for award of work and tender will be treated as cancelled. In this regard successful lowest Bidder will have to provide affidavit for updated bid capacity and information of new works on 100 Rupees Non-Judicial stamp Paper on prescribed format as annexed in the tender Document.

23. Intending Bidders are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the ground and sub-soil (so far as is practicable), the form and nature of the site, the means of access to the site, the accommodation they may require and in general shall themselves obtain all necessary information as to risks, contingencies and other circumstance which may influence or affect their bid. A bidder shall be deemed to have full knowledge of the site, whether he inspects it or not, and no extra charge consequent to any misunderstanding or otherwise shall be allowed. The bidder shall be responsible for arranging and maintaining at his own cost all materials, tools & plants, water, electricity access, facilities for workers and all others services required for executing the work unless otherwise specifically provided for in the contract documents. Submission of a bid by a bidder implies that he has read this notice and all other contract documents and has made himself aware of the instructions, scope and specifications of the work to be done and local conditions and other factors having a bearing on the execution of the work.

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Additional Information for Bidders:

- (i) As per latest Government order, Intending bidders must produce a self-declaration form executed on Rs. 100/- Stamp paper without which tender will not be accepted.
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 - (g) List of Staff and Quantity of T&P on prescribed format given in the tender document.
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 - (i) Copy of GST Registration Certificate.
 - (j) Copy of Labour Cess registration Certificate.

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- O&M agency
 - Bidder
 - U.P. Jal Nigam (Urban)

(Sanjeev Kumar Gautam)
Superintending Engineer

Endt: No & Date: As above.

Copy forwarded to the following for information and necessary action: -

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2. Chief Engineer (PPRBD), U.P. Jal Nigam (Urban), Lucknow.
3. Chief Engineer (Nagar), U.P. Jal Nigam (Urban), 6-Rana Pratap Marg, Lucknow.
4. Chief Engineer (Gzb zone), U.P. Jal Nigam (Urban), Ghaziabad.
5. District Magistrate, Ghaziabad.
6. Public Relation Officer, U.P. Jal Nigam (urban), 6- Rana Pratap Marg. Lucknow along with 6 copies of brief version of tender notice for publishing the same in atleast two National level News Papers (Hindi & English) on two consecutive days. (Encl.:- As above in 6 set.)
7. Executive Engineer, EDP Cell, U.P. Jal Nigam (Urban), Lucknow for uploading on UPJN (Urban) website.
8. Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad.
9. M/s V A Tech Wabag Ltd. Chennai.
10. Notice Board.


Superintending Engineer



Email:seemgzb01@gmail.com

**OFFICE OF THE SUPERINTENDING ENGINEER
CONSTRUCTION CIRCLE (E/M), U.P. JAL NIGAM (URBAN)
GHAZIABAD**

Add. C-5, Jal Nigam Colony, RDC, Rajnagar, Ghaziabad-201002

Letter No. - 02

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Nivida

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01

Date: -07-01-25

Short Term e-Tender Notice

E-Tender for “Supply, Installation, Testing & Commissioning of 400 KVA D.G. Set-02 Nos. & Exhaust System including all associated work at 48 MLD MPS Indirapuram, Ghaziabad.” is invited by U.P. Jal Nigam (Urban) that shall be downloaded and uploaded at e-procurement website <http://etender.up.nic.in> from 10-01-2025 at 17:00 hrs. onwards to 23-01-2025 at 17:00 hrs. E-tender shall be open on 24-01-2025 at 16:00 hrs. onwards at office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban), Ghaziabad. The cost of tender document is 10,000+18% GST. All other conditions shall be as per NIT and tender document.

**(Sanjeev Kumar Gautam)
Superintending Engineer**



Email: seemgzb01@gmail.com

OFFICE OF THE SUPERINTENDING ENGINEER
CONSTRUCTION CIRCLE (E/M), U.P. JAL NIGAM (URBAN)
GHAZIABAD

Add. C-5, Jal Nigam Colony, RDC, Rajnagar, Ghaziabad-201002

Letter No. 21 / Nivida 103 Date: 28.01.2025

VERY SHORT TERM E-TENDER NOTICE

NOTICE FOR INVITATION OF E-TENDER (NIT)

On behalf of the Chairman U.P. Jal Nigam (Urban) online e-tenders on percentage rate basis in Two bid system for following works in Major Replacement Fund under One City One Operator Programme are hereby invited by undersigned to the reputed contractors having requisite work experience & financial capabilities. The bidders should submit their bids only if they consider themselves eligible and are in possession of all the requisite documents.

Sl. No	Name of work & Location	Estimated cost of work put to bid in Rs. Lacs (Excluding GST but including other taxes & Cess)	Earnest Money (Rs. in Lacs)	Cost of bid document	Period of completion	Last date & time of submission of bid as specified in the bid documents	Time, date & place of opening of Pre-qualification Cum Technical Bid
1	2	3	4	5	6	7	8
1	Supply, Installation, Testing & Commissioning of 400 KVA D.G. Set-02 Nos. & Exhaust System including all associated work at 48 MLD MPS Indirapuram, Ghaziabad.	163.08	3.26	Rs. 10,000.00 + 18% (GST) = Rs. 11800.00	45 Days	Upto 10-02-2025 till 17:00 Hrs.	11-02-2025 at 16:00 Hrs. in office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad.

The Bid document may be downloaded from "<https://etender.up.nic.in>" w.e.f 29-01.2025, 17:00 Hrs. onwards.

1. The pre-bid meeting date, time & venue 01-02-2025 at 01:00 p.m. in office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad.
2. The Bid should be valid for 120 days from the last date of submission of bids.
3. If the date of opening of technical bid happens to be a holiday, the bid shall be opened on the next working day at the same time for which no separate communication shall be sent.
4. Bidders having criminal record will not be allowed to participate in Bid process.
5. A person registered with any State Bar Council will not be eligible to participate in the Bid.
6. As per Government norms GST as applicable rate will be paid extra.
7. For any other enquiries and details, contact to Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban) Ghaziabad. Email ID: seemgzb01@gmail.com and Executive Engineer, Construction Division (E/M) U.P. Jal Nigam (Urban) Ghaziabad. Email ID: ee.cd.em.gzb@gmail.com

8. Joint Venture: Eligibility for JV / Consortium:-

- (a) The Joint venture is allowed with maximum two member out of which lead member has to be an Indian firm/ company. Foreign companies can be part of Joint Venture.
- (b) The lead Member of the JV / Consortium must have minimum 51% of the Stake Holding. Member of Joint Venture, other than the lead member should have at least 30% Stake Holding.
- (c) The lead Member should have a turnover of at least 51% the total turnover required.
- (d) Lead member should have a Solvency of at least 51% of the total Solvency required.
- (e) Project costing \leq 10 Cr. JV / Consortium shall have the required technical experience collectively.
- (f) Project costing $>$ 10 Cr. upto 25 Cr. lead member of JV / Consortium should have at least 30% technical experience of required technical experience.
- (g) Project costing $>$ 25 Cr. Both members of JV / Consortium should have at least 30% technical experience of required technical experience.
- (h) A member of JV/Consortium shall not participate either in individual capacity or as a member of another JV/Consortium in the same tender.
- (i) Tender form shall only be submitted in the name of the JV/Consortium. Tender fees may be submitted by lead partner/ JV.
- (j) A single Performance Guarantee shall be submitted by the JV/ Consortium in the name of the JV/ Consortium.

All the member of JV/ Consortium of bidders shall be liable joint and severally for the execution of the project.

9. Eligibility: Contractors who fulfill the following requirements shall be eligible to apply.

- (a) Firm should have successfully completed and commissioned similar works ("**Similar work means: Supply, Installation, Testing and Commissioning of D.G. Set considered for bidder qualification**") mentioned below during last 10 years as on date of publication of NIT, satisfying followings:-

The bidders may submit additional experience certificates to qualify in above particular condition category individually if certificates submitted to fulfill financial criteria do not contain the category wise qualifying conditions.

- (i) Three Completed and commissioned similar works each costing not less than the amount equal to 30% of estimated cost put to tender (i.e. Rs. 48.92 Lacs).

Or

- (ii) Two Completed and commissioned similar works each costing not less than the amount equal to 40% of estimated cost put to tender (i.e. Rs. 65.23 Lacs).

Or

- (iii) One Completed and commissioned similar work costing not less than the amount equal to 60% of estimated cost put to tender (i.e. Rs. 97.85 Lacs).

Special Condition:

The experience must include the works of minimum 2/3rd capacity of maximum capacity proposed in scope of work/BOQ.

Note: Capacity shall be in terms of KVA for Generating Set.

The certificates should be certified by an officer not below the rank of Executive Engineer or equivalent. All the performance certificates submitted should be clear and exhaustive enough to establish similarity with the work under Bid. Ambiguous Performance Certificates will not be considered for evaluation.

The experience in foreign countries of a subsidiary or parent company will also be considered for qualification. In case the company is not registered in India, the experience has to be certified by the respective Embassy office/ Apostille (in case of members of Hague Apostille Convention).

- (b) Should have average audited annual financial turnover during immediate last 3 (three) consecutive financial years on construction works, equal to at least 30% of the cost of work put to tender, i.e. **Rs. 48.92 Lacs**. Year in which no turnover is shown will also be considered for working out the average.
- (b) The firm should have positive net worth in the Immediate last financial year and same should be certified by Statutory Auditor.
- (c) Solvency Certificate of minimum 40% of the tender value i.e. **Rs. 65.23 Lacs** will be required to be submitted. The bidder must maintain his solvency till completion of project.
 - Solvency Certificate issued by District Magistrate will also be accepted, which will have a validity of one year from date of issue unless otherwise mentioned.

Or

- Solvency Certificate issued by any Scheduled Commercial Bank shall be accepted, which will be valid for a period of one year from the date of issue unless otherwise mentioned.
- (d) The value of experience on construction works/value or experience shall be brought to current costing level by enhancing the actual value of work at simple rate @7% per annum calculated from the date of completion to the date of publication of NIT. A typical index is given below.

Financial Year	Updation Factor
Year-1	1.00
Year-2	1.07
Year-3	1.14
Year-4	1.21
Year-5	1.28

- (e) The Bidder should have experience of work contract in SITC of D.G. sets and associated E&M equipment successfully in last 10 year as on date of publication of NIT.
10. This NIT and other information/corrigendum/ addenda and Instruction for bidders posted on website shall form part of bid document.
 11. The quantities given in the bill of quantities are estimated and provisional and are given to provide a common basis for bidding. These are liable to change up to any extent for which no claim except as provided under contract shall be admitted.
 12. The bid document consisting of technical (eligibility) bid & financial bids including specifications, the bills of quantities of various types of items to be executed and the set of terms and conditions of the contract to be complied with and other necessary document are available on "<https://e-tender.up.nic.in>".
 13. The technical bid shall be opened first on due date and time as mentioned above. The time and date of opening of financial bid of contractors, qualifying the technical bid shall be communicated to them on a later date through e-tender portal / website.

14. If the Bidder feels that technical credentials of his own or other bidders have been wrongly evaluated/verified, he may raise objections within 2 (two) working days from the date of uploading of result. No requests/ objections shall be entertained beyond above limit, else it may be treated as an obstruction in tender process and shall be dealt with accordingly.
15. U.P. Jal Nigam (Urban) reserves the right to reject any prospective application or to cancel entire bid process without assigning any reason whatsoever.
16. E-tender document fee is non-refundable. It shall be deposited in the account of Executive Engineer, Construction Division (E/M), U.P. Jal Nigam, Ghaziabad only by RTGS/NEFT in **IDBI Bank Rajnagar, Ghaziabad, A/c No. 0066104000224420, IFSC Code- IBKL0000066.**
17. **Earnest Money:**
 - (a) EMD should be in the form of RTGS/FDR/ Bank Guarantee issued by any scheduled commercial bank.
 - (b) This Bank Guarantee must be in the prescribed format given in Annexure-6 of tender document.
 - (c) Validity of B.G. will be at least 365 days beyond the validity of Tender.
 - (d) The component of earnest money shall be deposited in the account of Executive Engineer, Construction Division (E/M), U.P. Jal Nigam, Ghaziabad only by RTGS/NEFT in **IDBI Bank Rajnagar, Ghaziabad, A/c No. 0066104000224420, IFSC Code- IBKL0000066.**
 - (e) The bidder shall deposit tender fees and earnest money separately in account mentioned as above. Further he shall upload digitally signed copies of original receipts of bank showing clearly the above details and/or the Bank Guarantee.
 - (f) In case EMD is submitted in the form of Bank Guarantee/FDR, bidder should ensure that such Original Bank Guarantee/FDR is mandatorily deposited in the office of **Executive Engineer, Construction Division (E/M), U.P. Jal Nigam (Urban) Ghaziabad** on or before the day of scheduled date (during office hours) of opening of Technical Bid, either in person or by Speed Post. The liability for timely submission shall lie with the Bidder, U.P. Jal Nigam (Urban) shall not be responsible for delay on account of any reason whatsoever.
 - (g) It is made clear that Tender Fee and Earnest Money deposited in any other form besides as mentioned above sub-paras shall render the bid non-responsive.
18. All the Bank Guarantees submitted towards EMD/Performance Security/Additional Performance Security should be verifiable and encashable from a branch situated in a city where the office of Divisional Officer is located.
19. All the documents as specified in the technical bid/eligibility bid document should be uploaded within the period of bid submission. U.P. Jal Nigam (Urban) will not be liable for incomplete/inaccurate/non-submission of bid for any reason whatsoever including technical reasons. It is made clear that separate submission of originals of any documents (except Bank Guarantee) other than scanning and uploading them, are not required, unless called for after opening of financial bid.
20. **The bid submission shall become invalid if:**
 - (i) The bidder is found ineligible.
 - (ii) The bidder does not upload all the documents as stipulated in the bid document.
 - (iii) If any discrepancy is noticed between uploaded documents and originals/hard copies submitted later.
 - (iv) If subsequent to due date of submission of bid and/or after its submission bidder makes any further communication/ representation with regard to the bid (whether technical or financial) than otherwise called for by the undersigned as a clarification.

- (v) If a bidder does not quote any percentage above/below/par on the total amount of the tender or any section/sub head in percentage rate tender. Further the tender will not be considered as lowest bid.
- (vi) Conditional tenders or Tenders without e-tender document fee & earnest money or invalid earnest money shall be summarily rejected.

21. Additional Security/ Performance Security:

Performance guarantee @ 10% of the Contract cost will have to be submitted at the time of signing the contract in the form of FDR/ Bank Guarantee from any scheduled commercial Bank Guarantee. Alternatively on request of the contractor/firm, 5% of the performance Guarantee will be accepted at the time of signing of contract and rest 5% may be deducted from the initial running bill in a single deduction or at the rate of minimum 10% of the gross bill amount of running bill. However, in any case whole amount of balance performance guarantee shall be deducted within one year.

Works for which the cost of the tender received is more than 10 % below the estimated cost of works, in such situation, the performance security for first 10 % below shall be 10% thereafter, additional performance security @ 0.50% for each 1 % further below than 10 % shall be deposited by the firm in order to safeguard against contractor leaving the works.

22. The available bid Capacity of the bidder at the time of bidding shall be more than the total estimated cost of the work for which the tender is invited.

The available Bid Capacity shall be assessed using following formula:-

Assessed Available Bid Capacity = $2x A \times N - B$ Where

A= Maximum turnover during the last five financial year (corrected to the current level of value)

N= Stipulated period of execution of the work for which the tender is invited in years.

B= value of existing commitments to be completed during the execution period of bid.

The turnover shall be corrected to the current level of value by multiplying with the updation factor given elsewhere with NIT/ bid Document.

Note: The bid capacity of firm will be re-evaluated before issuing L.O.I to Lowest bidder and if bid capacity is found to be less than tendered cost of work, the firm will not be treated as eligible for award of work and tender will be treated as cancelled. In this regard successful lowest Bidder will have to provide affidavit for updated bid capacity and information of new works on 100 Rupees Non-Judicial stamp Paper on prescribed format as annexed in the tender Document.

23. Intending Bidders are advised to inspect and examine the site and its surroundings and satisfy themselves before submitting their bids as to the nature of the ground and sub-soil (so far as is practicable), the form and nature of the site, the means of access to the site, the accommodation they may require and in general shall themselves obtain all necessary information as to risks, contingencies and other circumstance which may influence or affect their bid. A bidder shall be deemed to have full knowledge of the site, whether he inspects it or not, and no extra charge consequent to any misunderstanding or otherwise shall be allowed. The bidder shall be responsible for arranging and maintaining at his own cost all materials, tools & plants, water, electricity access, facilities for workers and all others services required for executing the work unless otherwise specifically provided for in the contract documents. Submission of a bid by a bidder implies that he has read this notice and all other contract documents and has made himself aware of the instructions, scope and specifications of the work to be done and local conditions and other factors having a bearing on the execution of the work.

24. Canvassing whether directly or indirectly, in connection with bids is strictly prohibited and the bids submitted by the bidders who resort to canvassing will be liable for rejection & will be debarred from future tender in U P Jal Nigam (Urban).
25. The bidder shall not be permitted to bid for works under supervisory control of Superintending Engineer and Executive Engineer concerned who is responsible for execution of work, in which his near relative is posted. He shall also intimate the names of persons who are working with him in any capacity or are subsequently employed by him and who are near relatives to any officer in the U.P. Jal Nigam (Urban). Any breach of this condition by the contractor would render him, if empanelled with U.P. Jal Nigam (Urban), liable to be removed from the approved list of contractors of UP Jal Nigam (Urban) and make him liable for black listing
26. No Engineer or other Gazetted Officer employed in Engineering or Administrative duties in an Engineering U.P. Department of the STATE GOVERNMENT/State Undertaking is allowed to work as a contractor for a period of two years after his retirement from Government service, without the prior permission of the Government of U.P. in writing. This contract is liable to be cancelled if either the contractor or any of his employees is found any time to be such a person who had not obtained the permission of the Government of U.P. as aforesaid before submission of the bid or engagement in the contractor's service.

Additional Information for Bidders:

- (i) As per latest Government order, Intending bidders must produce a self-declaration form executed on Rs. 100/- Stamp paper without which tender will not be accepted.
- (ii) The tender notice can also be seen on U.P. Jal Nigam (Urban) website www.jn.upsdc.in.
- (iii) The Defect Liability Period will be 24 months for the E/M Works after completion of the work.
- (iv) Bidders must have valid PAN (Income Tax), GSTN, Solvency certificate issued by District Magistrate (on PWD T-5 Format)/ scheduled commercial bank of equal to or greater than value required above.
- (v) The original copy of uploaded documents will have to be produced as and when demanded by U.P. Jal Nigam (Urban).
- (vi) The Self attested copies of following documents will also be uploaded along with tenders without which the tender will not be considered. The uploaded documents shall be subject to verification by U.P. Jal Nigam (Urban).
 - (a) Copy of Bank Guarantee for EMD from any Scheduled Commercial Bank or Copy of receipt of RTGS payment.
 - (b) Copy of receipt of RTGS payment of tender fee.
 - (c) No-objection Certificate from Income Tax Department or receipt of income tax Return including 26AS/ Attested copies of Income Tax Assessment order of last three years.
 - (d) Copy of valid Solvency Certificate issued by District Magistrate/Scheduled Commercial Bank.
 - (e) Experience & Performance certificates required as per the experience & performance criteria.
 - (f) CA attested summary of Balance Sheet and Profit & Loss A/c from F.Y. 2019-20 to F.Y. 2023-24.
 - (g) List of Staff and Quantity of T&P on prescribed format given in the tender document.
 - (h) Income Tax PAN/TAN No. of the contractor/firm.
 - (i) Copy of GST Registration Certificate.
 - (j) Copy of Labour Cess registration Certificate.

- (vii) Labour which will be engaged for above mentioned works should be registered with labour department and contractor shall provide certificate issued by labour department in this regard enclosing list of labour that will be engaged for the aforesaid works. The Contractor shall be fully responsible for safety/security of the labour and shall provided all safety equipment like safety harness, oxygen cylinder, air blowers, mask etc. during execution of work. Manual scavenging is strictly prohibited and shall not be practical under any circumstances.
- (viii) The payment will be made for the D.G. sets from Major Replacement Fund under One city One Operator Programme, through Tri-Party agreement is entered by and among.
- O&M agency
 - Bidder
 - U.P. Jal Nigam (Urban)

(Sanjeev Kumar Gautam)
Superintending Engineer

Endt: No & Date: As above.

Copy forwarded to the following for information and necessary action: -

1. Managing Director, U.P. Jal Nigam (Urban), Lucknow.
2. Chief Engineer (PPRBD), U.P. Jal Nigam (Urban), Lucknow.
3. Chief Engineer (Nagar), U.P. Jal Nigam (Urban), 6-Rana Pratap Marg, Lucknow.
4. Chief Engineer (Gzb. zone), U.P. Jal Nigam (Urban), Ghaziabad.
5. District Magistrate, Ghaziabad.
6. Public Relation Officer, U.P. Jal Nigam (urban), 6- Rana Pratap Marg. Lucknow along with 6 copies of brief version of tender notice for publishing the same in atleast two National level News Papers (Hindi & English) on two consecutive days. (Encl.:- As above in 6 set.)
7. Executive Engineer, EDP Cell, U.P. Jal Nigam (Urban), Lucknow for uploading on UPJN (Urban) website.
8. Executive Engineer, Construction Division (E&M), U.P. Jal Nigam (Urban), Ghaziabad.
9. M/s V A Tech Wabag Ltd. Chennai.
10. Notice Board.


Superintending Engineer

Email:secmgzb01@gmail.com



**OFFICE OF THE SUPERINTENDING ENGINEER
CONSTRUCTION CIRCLE (E/M), U.P. JAL NIGAM (URBAN)
GHAZIABAD**

Add. C-5, Jal Nigam Colony, RDC, Rajnagar, Ghaziabad-201002

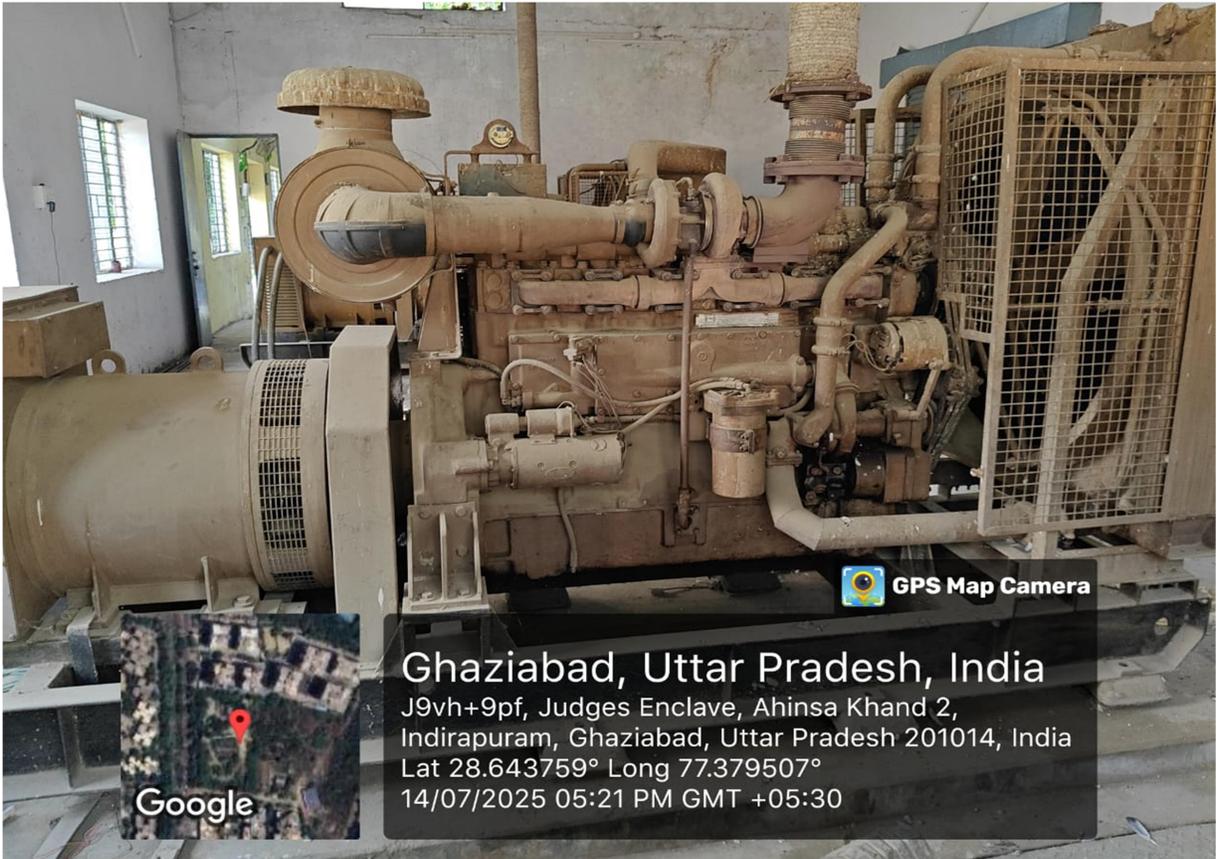
Letter No. 21 / Nivida / 03 Date: 28.01.2025

Very Short Term e-Tender Notice

E-Tender for "Supply, Installation, Testing & Commissioning of 400 KVA D.G. Set-02 Nos. & Exhaust System including all associated work at 48 MLD MPS Indirapuram, Ghaziabad." is invited by U.P. Jal Nigam (Urban) that shall be downloaded and uploaded at e-procurement website <http://etender.up.nic.in> from 29-01-2025 at 17:00 hrs. onwards to 10-02-2025 at 17:00 hrs. E-tender shall be open on 11-02-2025 at 16:00 hrs. onwards at office of the Superintending Engineer, Construction Circle (E/M) U.P. Jal Nigam (Urban), Ghaziabad. The cost of tender document is 10,000+18% GST. All other conditions shall be as per NIT and tender document.

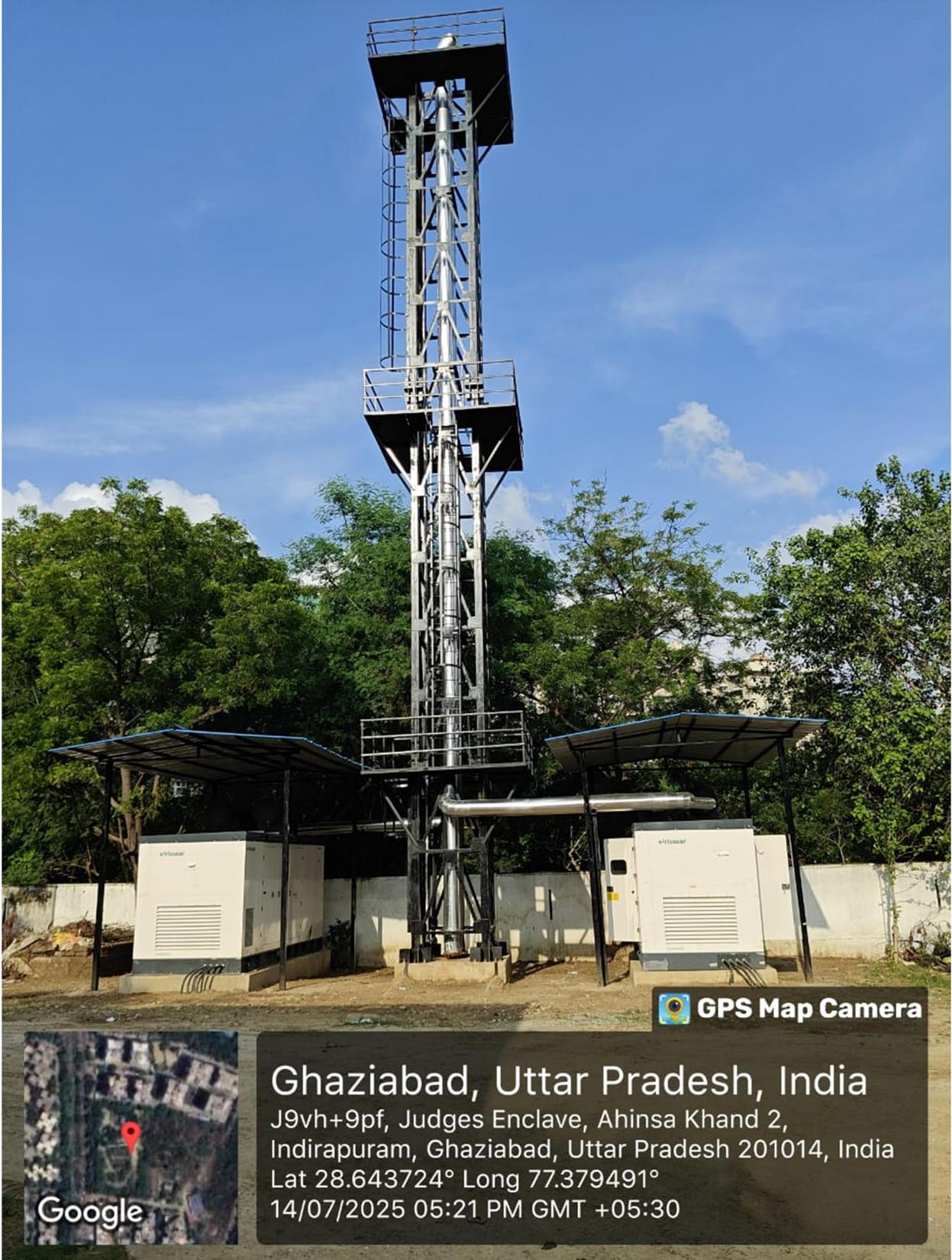

(Sanjeev Kumar Gautam)
Superintending Engineer

OLD D.G. Sets 320 KVA



171

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



172

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



 **GPS Map Camera**



Ghaziabad, Uttar Pradesh, India

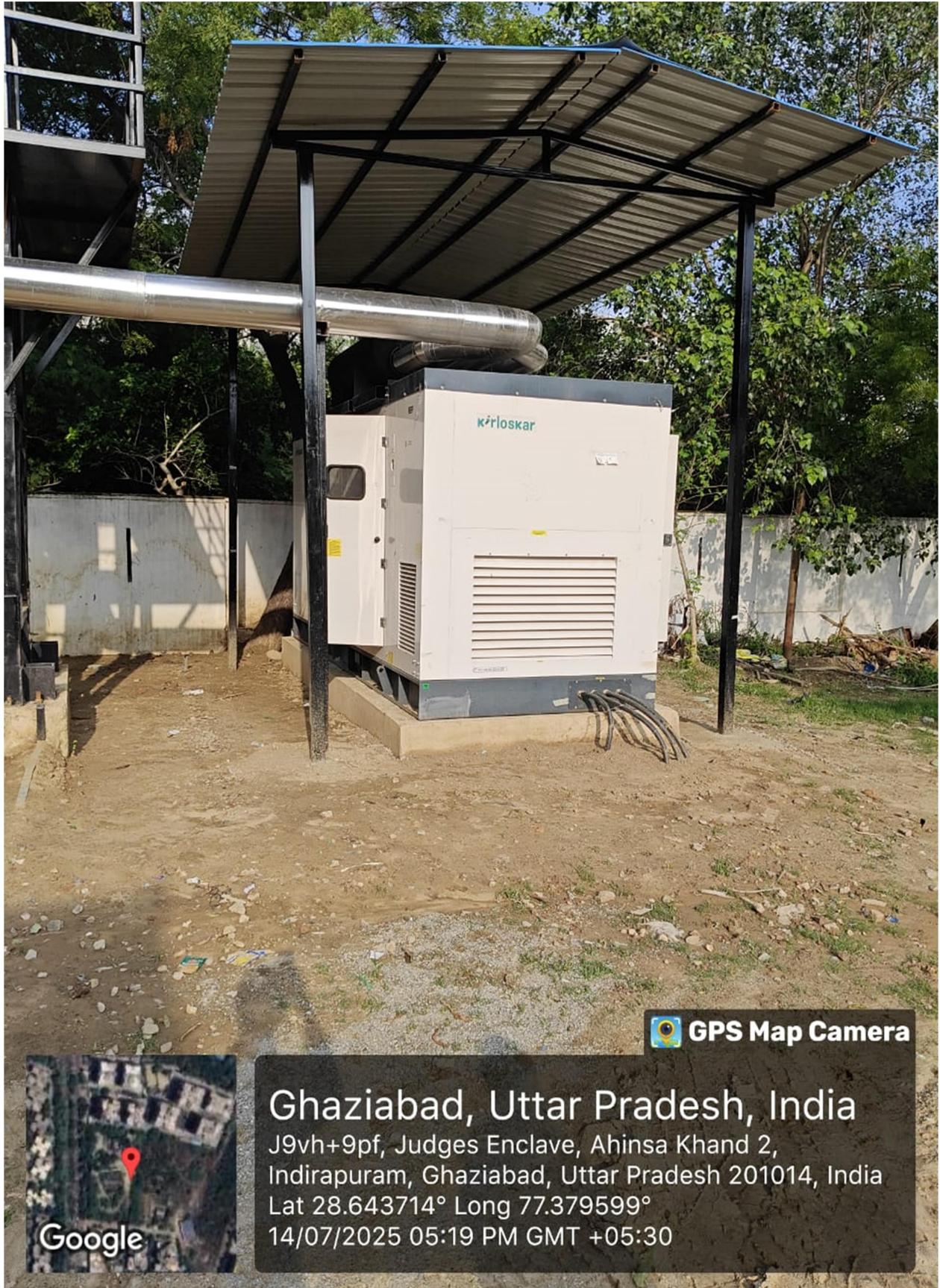
J9vh+9pf, Judges Enclave, Ahinsa Khand 2,
Indirapuram, Ghaziabad, Uttar Pradesh 201014, India

Lat 28.643721° Long 77.379599°

14/07/2025 05:19 PM GMT +05:30

173

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



 **GPS Map Camera**



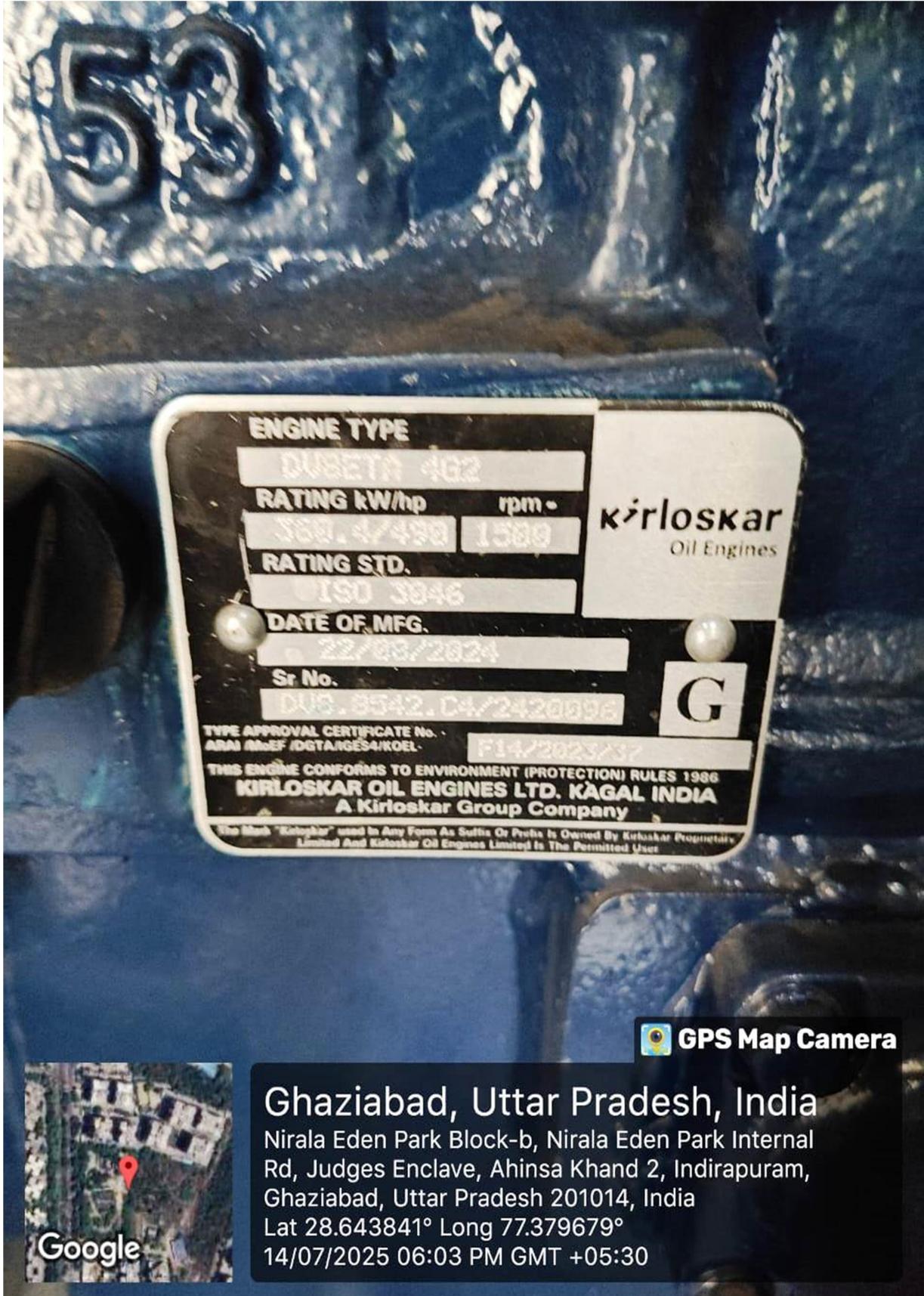
Ghaziabad, Uttar Pradesh, India

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Indirapuram, Ghaziabad, Uttar Pradesh 201014, India

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174

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



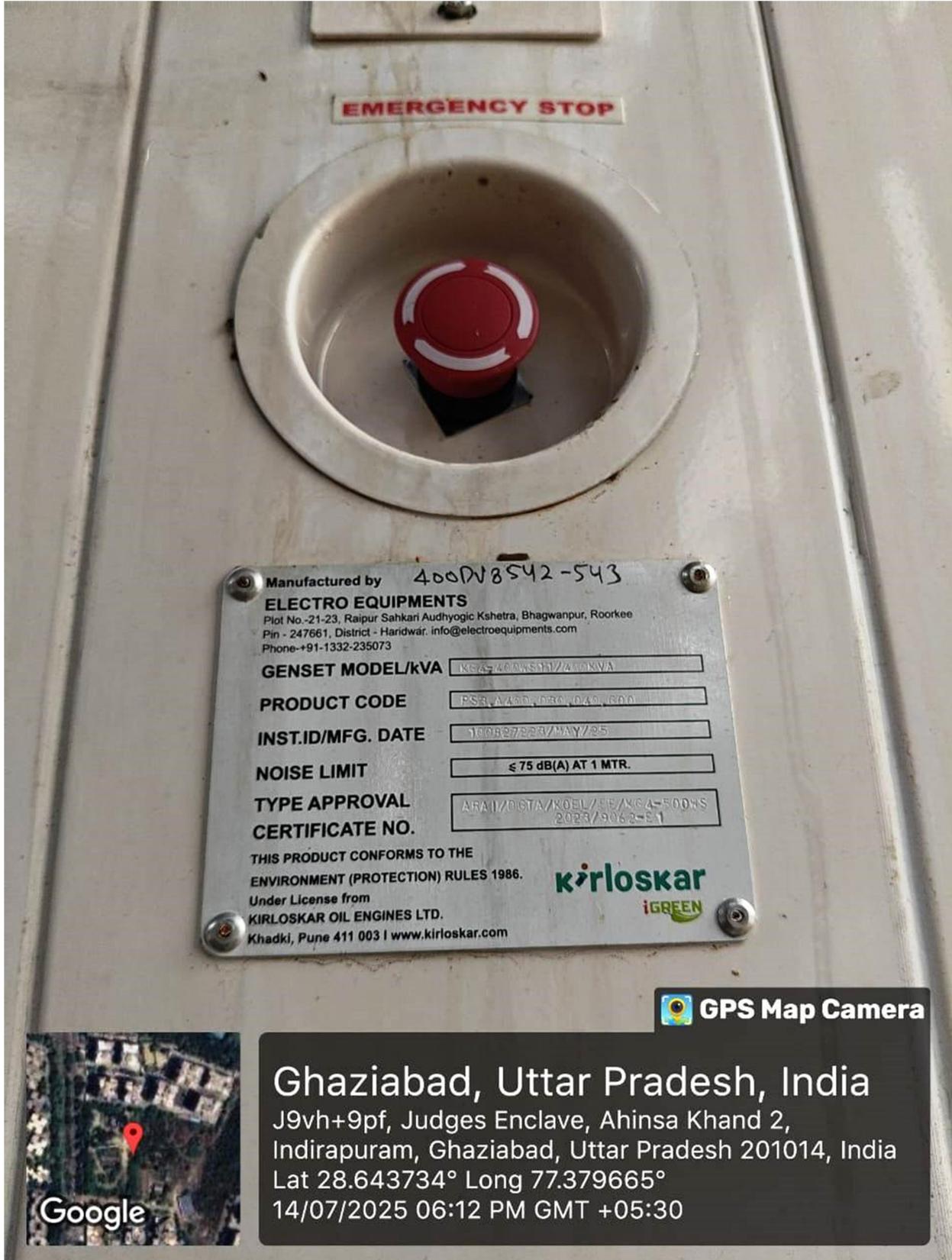
175

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



176

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



EMERGENCY STOP

Manufactured by 400D18542-543

ELECTRO EQUIPMENTS

Plot No.-21-23, Raipur Sahkari Audhyogic Kshetra, Bhagwanpur, Roorkee

Pin - 247661, District - Haridwar. info@electroequipments.com

Phone-+91-1332-235073

GENSET MODEL/KVA KC45/400/SSH/400KVA

PRODUCT CODE PSR_A400_DRO_040_000

INST.ID/MFG. DATE 100807000/MAY/25

NOISE LIMIT ≤ 75 dB(A) AT 1 MTR.

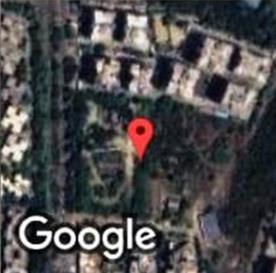
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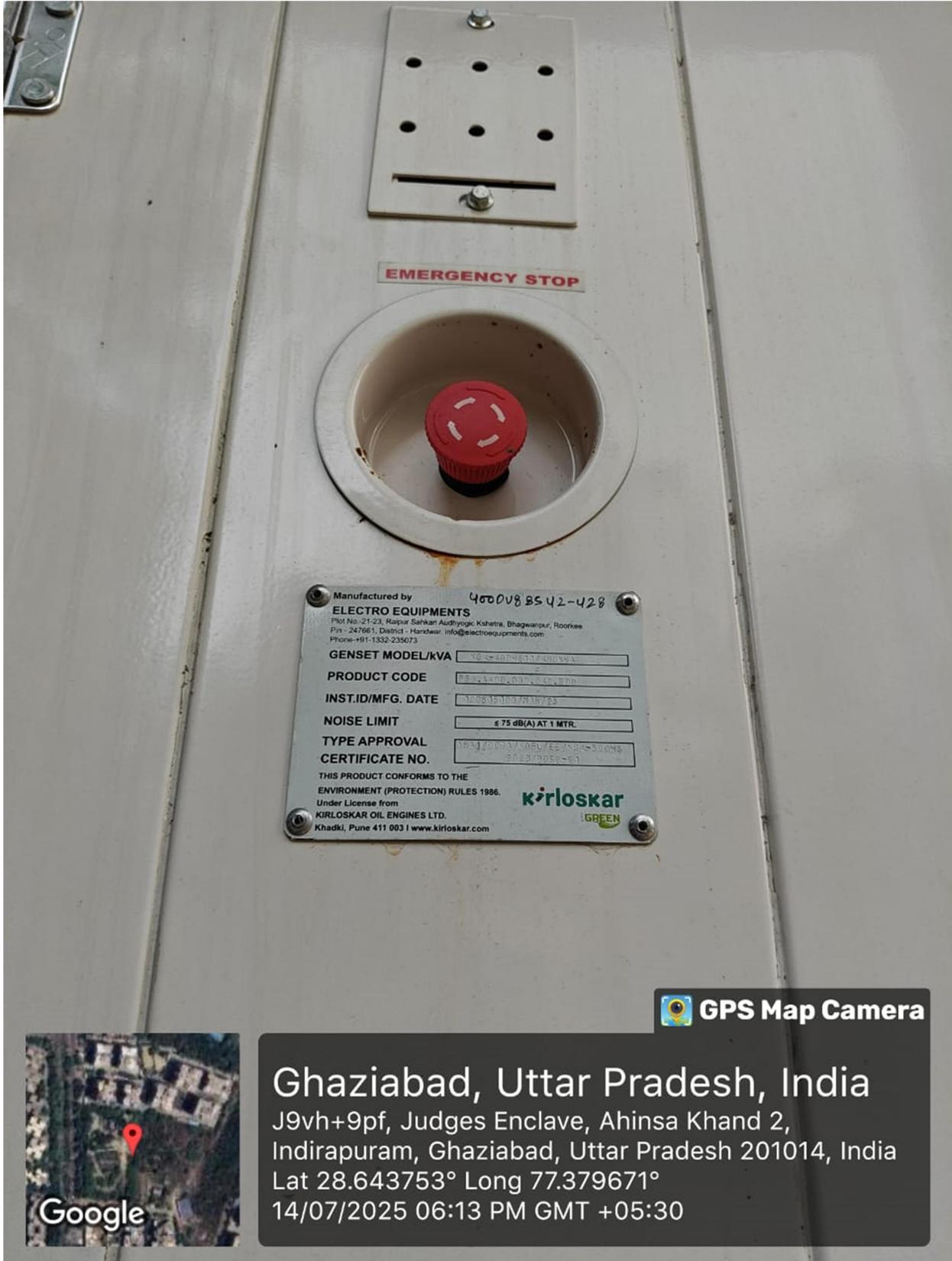
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Indirapuram, Ghaziabad, Uttar Pradesh 201014, India
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177

New D.G. Sets Installed 400 KVA-02 Nos. with Stack Height



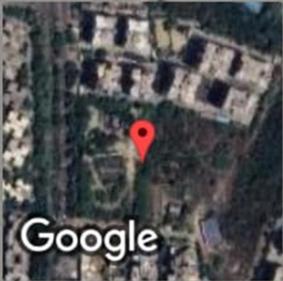
Manufactured by **4000V8 8542-428**
ELECTRO EQUIPMENTS
Plot No-21-23, Raipur Sahkari Audhyogic Kshetra, Bhagwanpur, Roorkee
Pin - 247661, District - Haridwar, info@electroequipments.com
Phone+91-1332-235073

GENSET MODEL/KVA	4000V8 8542-428
PRODUCT CODE	8542-428
INST.ID/MFG. DATE	1008051008/10/2015
NOISE LIMIT	≤ 75 dB(A) AT 1 MTR.
TYPE APPROVAL CERTIFICATE NO.	INDIA 1008051008/10/2015

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भारत का राजपत्र

The Gazette of India

सी.जी.-डी.एल.-अ.-04112022-240031
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असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 716]
No. 716]

नई दिल्ली, बृहस्पतिवार, नवम्बर 3, 2022/कार्तिक 12, 1944
NEW DELHI, THURSDAY, NOVEMBER 3, 2022/KARTIKA 12, 1944

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 3 नवंबर, 2022

सा.का.नि. 804(अ).—पर्यावरण (संरक्षण) संशोधन नियम, 2022 अधिसूचना संख्यांक सा.का.नि. 138(अ), तारीख 18 फरवरी, 2022 द्वारा भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (i) में प्रकाशित किए गए थे, जिसमें सभी व्यक्तियों से, उस तारीख से, जिसको उक्त अधिसूचना में अन्तर्विष्ट राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थी, साठ दिनों की अवधि के भीतर, आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना में अन्तर्विष्ट राजपत्र की प्रतियां 18 फरवरी, 2022 को जनता को उपलब्ध करा दी गई थी ;

और उक्त अधिसूचना के उत्तर में सभी व्यक्तियों और पणधारियों से प्राप्त किए गए आक्षेपों और सुझावों पर सम्यक् रूप से विचार कर लिया गया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और धारा 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, पर्यावरण (संरक्षण) नियम, 1986 में निम्नलिखित और संशोधन करती है, अर्थात् :-

1. संक्षिप्त नाम और प्रारंभ.—(1) इन नियमों का संक्षिप्त नाम पर्यावरण (संरक्षण) तीसरा संशोधन नियम, 2022 है।

(2) ये 1 जुलाई, 2023 से प्रवृत्त होंगे।

2. पर्यावरण (संरक्षण) नियम, 1986 की अनुसूची 1 में,-

(क) क्रम सं. 88 में,-

(i) मद "क. उत्सर्जन मानक" और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित को रखा जाएगा, अर्थात्:-

"क. उत्सर्जन मानक:

800 किलो वॉट सकल मशीनीकृत विद्युत तक विद्युत उत्पादन सेट (जिसे इसमें इसके पश्चात् जेनसेट कहा गया है) अनुप्रयोगों के लिए प्रयुक्त नए इंजनों के लिए उत्सर्जन सीमाएं, अर्थात् :-

- (i) डीजल इंजन;
 - (ii) समर्पित वैकल्पिक ईंधनों पर आधारित इंजन;
 - (iii) गैसोलीन अथवा वैकल्पिक ईंधनों में से किसी एक पर संचालित बाई-फ्यूल पर आधारित इंजन;
 - (iv) डीजल तथा किसी वैकल्पिक ईंधन पर संचालित दोहरे ईंधन पर आधारित इंजन;
 - (v) गैसोलीन ईंधन, समर्पित वैकल्पिक ईंधनों तथा या तो गैसोलीन या वैकल्पिक ईंधनों में से किसी एक पर संचालित बाई-फ्यूल से चलने वाले सुवाह्य जेनरेटर सेट (19 केडब्ल्यू से कम और 800 सीसी विस्थापन तक के पीआई इंजन);
1. जेनसेट के लिए प्रयुक्त 800 किलोवाट तक नए इंजनों के लिए उत्सर्जन सीमाएं नीचे सारणी 1 और सारणी 2 में यथा विनिर्दिष्ट अनुसार उसमें अन्तर्विष्ट सामान्य शर्तों के अध्यक्षीन तारीख 1 जुलाई, 2023 से प्रभावी होगी, अर्थात्:-

सारणी 1

सभी सीआई इंजनों और पीआई इंजनों > 800 सीसी इंजन विस्थापन द्वारा 800 सकल यांत्रिक शक्ति तक के जेनसेट इंजनों के लिए उत्सर्जन सीमाएं।

विद्युत श्रेणी, kw	NOx	HC*/**	NOx +HC*/**	CO	PM		धुआं (प्रकाश अवशोषण गुणांक)	
	CI/PI	CI/PI	CI/PI	CI/PI	CI	PI	CI	PI
	g/kWh						m-1	
P ≤ 8	-	-	7.5	3.5	0.30	-	0.7	-
8 < P ≤ 19	-	-	4.7	3.5	0.30	-	0.7	-
19 < P ≤ 56	-	-	4.7	3.5	0.03	-	0.7	-
56 < P ≤ 560	0.40	0.19	-	3.5	0.02	-	0.7	-
560 < P ≤ 800	0.67	0.19	-	3.5	0.03	-	0.7	-

सारणी 2

पीआई इंजनों (800 सीसी तक के इंजन विस्थापन) द्वारा 19 किलोवाट शक्तियों तक के सुवाह्य जेनसेट के लिए उत्सर्जन सीमाएं

श्रेणी इंजन विस्थापन (सीसी)	CO	NOx +HC */** g/kWh
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99 तक	< 250	< 10
> 99 से अधिक और 225 तक	< 250	<08
> 225 से अधिक और 800 तक	< 250	< 06

सारणी 1 और सारणी 2 में प्रयुक्त संक्षिप्तियां निम्नलिखित हैं:

- (i) NO_x – नाइट्रोजन ऑक्साइड;
- (ii) HC– हाइड्रोकार्बन;
- (iii) CO – कार्बन मोनोऑक्साइड;
- (iv) PM – विविक्त कण;
- (v) CI- संपीडन दहन इंजन;
- (vi) PI- धनात्मक दहन इंजन;
- (vii) *HC से डीजल और गैसोलोन हेतु टीएचसी अभिप्रेत है;
- (viii) **वैकल्पिक ईंधनों के लिए एचसी जनरेटर सेट हेतु प्रणाली और प्रक्रिया में यथापारिभाषित होगा।

2. स्थिर गति और परिवर्तनीय गति अनुप्रयोग हेतु परीक्षण चक्र जेनसेट हेतु प्रणाली एवं प्रक्रिया में यथावर्णित होगा।

3. धुंआ, परीक्षण चक्र के पूरे प्रचालन भार बिंदुओं में निर्धारित सीमा के मान से अधिक नहीं होगा।

टिप्पण : (i) सभी सीआई इंजनों और पीआई इंजनों (800 सीसी से अधिक विस्थापन क्षमता वाले) के लिए परीक्षण, इंजन डॉयनमोमीटर पर किया जाएगा;

(ii) पीआई इंजनों द्वारा संचालित पॉटबल जेनसेट (19 किलो वॉट और 800 सीसी इंजन विस्थापन तक) के लिए परीक्षण प्रतिरोधात्मक भार बैंक पर किया जाएगा;

(iii) उत्सर्जन सीमाएं स्थिर और परिवर्तनीय, दोनों गति वाले जेनसेटों पर लागू हैं और जेनसेट इंजनों को विद्युत ग्रिड से बिजली के स्थान में अन्य अनुप्रयोगों के लिए विद्युत शक्ति के उत्पादन और आपूर्ति हेतु विद्युत जनरेटर या अल्टरनेटर के प्रचालन के लिए प्रारंभिक रूप से उपयोग किया जाता है;

(iv) सुवाह्य जेनसेट विद्युत जनरेटर और प्राइम मूवर इंजन को संयुक्त करके बनाया गया एक एकल उपकरण है। इस संयुक्त इंजन जनरेटर सेट को धरती पर रखे बिना-किसी व्यक्ति द्वारा हटाया, खींचा जा सकता है और उसे पावर हाउस या स्टेशन जैसी किसी संरचना में स्थायी रूप से नहीं बनाया जाता है तथा वह निम्नलिखित शर्तों को पूरा करता है-

- (क) पावर आउटपुट 19 किलोवाट तक और 800 सीसी इंजन विस्थापन तक है;
- (ख) पीआई एयर कूलड इंजन द्वारा संचालित;
- (ग) यह हैंड-कार्ट पर रखी गई इकाइयों पर होता है;

(v) सकल विद्युत और सहन शक्ति की माप के लिए परीक्षण प्रक्रिया जेनसेट हेतु प्रणाली और प्रक्रिया अभिकथित प्रक्रिया के अनुसार होगी;

- (vi) दृश्य और गैसीय प्रदूषक तथा विविक्त कण के उत्सर्जन की माप हेतु प्रशासनिक और परीक्षण प्रक्रिया जेनसेट हेतु प्रणाली और प्रक्रिया अभिकथित प्रक्रिया के अनुसार होगी;
- (vii) सारणी 1 और सारणी 2 में दी गई उत्सर्जन सीमाएं प्राधिकृत प्रमाणन एजेंसियों द्वारा यथासंचालित प्रकार अनुमोदन परीक्षण तथा उत्पादन अनुरूपता परीक्षण के लिए लागू होंगी;
- (viii) उत्पादन अनुरूपता परीक्षण और चयन प्रक्रिया की बारम्बारता जेनसेट हेतु प्रणाली एवं प्रक्रिया अभिकथित प्रक्रिया के अनुसार होगी;
- (ix) इंजन टिकाऊपन अवधि तथा खराबी का कारक: खराबी का कारक केवल 19 किलोवाट से अधिक क्षमता की विद्युत श्रेणी वाले सभी सीआई और पीआई इंजनों पर लागू है;
- (क) इंजन विनिर्माता नीचे दी गई सारणी 3 में यथोल्लिखित जेनसेट हेतु प्रणाली और प्रक्रिया में अभिकथित किसी इंजन परीक्षण का चयन कर सकता है;

सारणी 3

श्रेणी (पावर बैंड)	उत्सर्जन निरंतरता अवधि (घंटे)	इंजन श्रेणी
>19 ≤ 56 kW (स्थिर गति वाले इंजन)	3000	पीआई और सीआई
>19 ≤ 56 kW (परिवर्तनीय गति वाले इंजन)	5000	पीआई और सीआई
> 56 kW (सभी इंजन)	8000	पीआई और सीआई

- (ख) खराबी के कारकों को निर्धारित करने हेतु किसी सेवा संचय अनुसूची का उपयोग करने के लिए एक विकल्प के रूप में, इंजन विनिर्माता नीचे दी गई सारणी 4 में उल्लिखित इंजन क्षमता के अनुसार एग्जॉस्ट आफ्टर-ट्रीटमेंट प्रणाली का प्रयोग करके इंजन प्रकारों के लिए दिए गए गुणात्मक ह्रास कारकों का उपयोग करेंगे।

सारणी 4

इंजन की श्रेणी	सी	एचसी	एनओएक्स	पीएम
सीआई	1.3	1.3	1.15	1.05
पीआई	1.3	1.3	1.15	-

- (ग) किसी समाप्त शोधन उपरान्त प्रणाली का प्रयोग न करने वाले सीआई और पीआई इंजनों के लिए इंजन प्रकार अनुमोदित अनुप्रयोग में प्रत्येक प्रदूषक के लिए जेन सेट के लिए उत्सर्जन सीमाओं के अनुपालन के लिए प्रणाली और प्रक्रिया में यथा निर्धारित सहायक दस्तावेजों के साथ विनिर्माता द्वारा योज्य अवनति कारकों को विनिर्दिष्ट किया जाएगा।
- (घ) विनिर्माता किसी इंजन श्रेणी के लिए अपेक्षाकृत अल्प या दीर्घ उपयोगी जीवनकाल हेतु प्रकार अनुमोदन प्रमाणन का अनुरोध करेंगे और परीक्षण एजेंसी इंजन संचालन के संबंध में घंटों में, न कि वर्षों में, अल्प या दीर्घ उपयोगी जीवनकाल का अनुमोदन कर सकती है।
4. उत्सर्जनों में कमी लाने हेतु किन्हीं बाहरी उपस्करों और/या रि-एजेंट के उपयोग पर निर्भर करने वाले इंजन जेनसेट के लिए प्रणाली और प्रक्रिया में अधिकथित प्रक्रिया के अनुसार **ऑनबोर्ड डायग्नोस्टिक्स** के माध्यम से नाइट्रोजन ऑक्साइड नियंत्रण उपायों के सही प्रचालन को सुनिश्चित करेंगे।
5. सलेक्टिव कैटेलिटिक रिडक्शन से सज्जित इंजनों के लिए परीक्षण चक्रों में अमोनिया का उत्सर्जन 56 किलोवाट से कम या उसके समान इंजन पावर श्रेणी हेतु 25 पीपीएम और 56 किलोवाट से अधिक इंजन पावर श्रेणी हेतु 10 पीपीएम के औसत मान से अधिक नहीं होगा।
6. विविक्त कण उत्सर्जनों में कमी लाने हेतु किन्हीं बाहरी उपस्करों और/या एग्जॉस्ट पर निर्भर करने वाले इंजन के लिए विविक्त कण नियंत्रण उपायों का सही प्रचालन सुनिश्चित करेंगे।

7. नाइट्रोजन ऑक्साइड उत्सर्जनों में कमी लाने हेतु, किन्हीं बाहरी उपस्करों और/ या एग्जॉस्ट पर निर्भर करने वाले पीआईई इंजन जेनसेट के लिए प्रणाली और प्रक्रिया में अधिकथित प्रक्रिया के अनुसार नाइट्रोजन आक्साइड नियंत्रण उपायों का सही प्रचालन सुनिश्चित करेंगे।
8. नाइट्रोजन ऑक्साइड में कमी लाने वाला रि-एजेंट जेनसेट के लिए प्रणाली और प्रक्रिया में अधिकथित प्रक्रिया के अनुसार अवधारित मानकों के अनुरूप होगा।
9. प्रकार अनुमोदन और उत्पादन की अनुरूपता के लिए ईंधनों के परीक्षण के विनिर्देश जेनसेट के लिए प्रणाली और प्रक्रिया में यथापरिभाषित होंगे और उत्सर्जन संबंधी मानकों के अनुपालन के परीक्षण या तो वाणिज्यिक रूप से उपलब्ध इंधनों पर या प्रकार अनुमोदन परीक्षण एप्लीकेशन के दौरान विनिर्माता द्वारा घोषित इंधन सदंर्भ के अनुसार होंगे और वही उत्पादन अनुपालना परीक्षणों की अनुरूपता के दौरान पालन किए जाएंगे।
10. जेनसेट के लिए स्टैक की ऊंचाई केंद्रीय प्रदूषण नियंत्रण बोर्ड के मार्गदर्शक सिद्धांतों के अनुसार शासित होगी।
11. इलैक्ट्रानिक रूप से नियंत्रित सीआई इंजन और दोहरे ईंधन इंजन जेनसेट के लिए प्रणाली और प्रक्रिया में विनियमित क्षेत्र में नियंत्रित होंगे और सारणी 1 में विनिर्दिष्ट उत्सर्जनों के सीमा मान के दोगुने से अधिक नहीं होंगे।”;

(ii) मद “ग. साधारण शर्तें,” और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् :-

“ग. साधारण शर्तें

1. लागू होना – ये शर्तें भारत में यथास्थिति, स्थिर या परिवर्तनशील गति पर संचालित, विनिर्मित, संयोजित या आयातित विद्युत उत्पादन एप्लीकेशनों और उत्पादों के लिए सभी नए इंजनों पर लागू होंगी :
परंतु ये नियम निम्नलिखित को लागू नहीं होंगे :-
(क) किसी भी ऐसे इंजन या उत्पाद को जिसका यथास्थिति, संयोजन या विनिर्माण या आयात भारत के बाहर निर्यात करने के प्रयोजन के लिए किया गया है, या;
(ख) किसी भी ऐसे इंजन या उत्पाद को जो चार तक सीमित नमूने के प्रयोजन के लिए आशयित है और जिसे नमूना जांच पूरी होने के छह माह के भीतर वापिस निर्यात किया जाना है और जो भारत में विक्रय के लिए नहीं है।
(ग) अनुसंधान और विकास परीक्षण हेतु कोई भी यथास्थिति, संयोजित या विनिर्मित या आयातित, इंजन या उत्पाद जिसे रद्दी कर दिया जाएगा या पुनःनिर्यातित किया जाएगा।
2. प्रमाणन की अपेक्षाएं – घरेलू विनिर्माता, आयातक या संयोजक 800 के डब्ल्यू तक के विद्युत उत्पादन हेतु इंजनों और इंजन विस्थापन >800 सीसी के इंजनों के 19 केडब्ल्यू तक के पोर्टेबल जेनरेटर सेटों और 800 सीसी तक के इंजन विस्थापन के अधिकृत प्रमाणन एजेंसी से प्रकार अनुमोदन प्राप्त करेगा और साथ ही उत्सर्जन सीमाओं के लिए अपने उत्पाद (उत्पादों) की उत्पादन अनुरूपता (सीओपी) परीक्षण जो अगले सीओपी वर्ष के लिए या उपर्युक्त विनिर्दिष्ट संशोधित मानदंडों के कार्यान्वयन की तारीख तक, जो भी पहले हो, के लिए वैध होगा, का अनुपालन करेगा।
स्पष्टीकरण : उत्पादन अनुरूपता वर्ष पद के अंतर्गत केलेंडर वर्ष की 1 जुलाई से आगामी केलेंडर वर्ष की 30 जून तक की अवधि आती है।
3. उस इंजन या उत्पाद का विक्रय, आयात या उपयोग जो इन नियमों का अनुपालन नहीं कर रहे हैं : कोई भी व्यक्ति विद्युत जनरेटिंग एप्लीकेशन के लिए ऐसे किसी इंजन का और जेनसेट का विक्रय, आयात या उपयोग नहीं करेगा जिसके पास साधारणशर्त 2 में निर्दिष्ट विधिमान्य किस्म अनुमोदन प्रमाणपत्र और उत्पादन अनुरूपता प्रमाण पत्र नहीं है।
4. अनुरूपता लेबलिंग की अपेक्षाएं जेनसेट के लिए प्रणाली और प्रक्रिया में यथा उल्लिखित होंगी।
5. नोडल अभिकरण.- केन्द्रीय प्रदूषण नियंत्रण बोर्ड, इन नियमों के कार्यान्वयन के लिए नोडल अभिकरण होगा।

(क) इन नियमों के किसी विवाद या कठिनाई की दशा में, मामला नोडल अभिकरण को निर्दिष्ट किया जाएगा।

(ख) नोडल अभिकरण इन नियमों के कार्यान्वयन के संबंध में उसे सलाह देने के लिए एक स्थायी समिति का गठन करेगा।

6. **प्रमाणन के लिए प्राधिकृत अभिकरण.**- निम्नलिखित संस्थाएं इंजनों या विद्युत जनरेटिंग एप्लिकेशनों के लिए किस्म अनुमोदन और उत्पादन की अनुरूपता के प्रमाण पत्र देने के लिए ऐसे परीक्षण करने के लिए, जो वे आवश्यक समझें, और ऐसे प्रमाणपत्र देने या उसके साक्षी होने के लिए प्राधिकृत हैं, अर्थात्:-

(क) आटोमोटिव रिसर्च एसोसिएशन ऑफ इंडिया, पुणे (महाराष्ट्र);

(ख) इंटरनेशनल सेंटर फॉर आटोमोटिव टेक्नोलॉजी, मानेसर (हरियाणा); और

(ग) इंडियन इंस्टीट्यूट ऑफ पेट्रोलियम, देहरादून (उत्तराखंड)

7. **अनुपालन और परीक्षण प्रक्रिया :**

(1) सभी संबंधितों द्वारा केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा यथा प्रकाशित अनुपालन और परीक्षण प्रक्रिया का अनुसरण किया जाएगा।

(2) प्रमाणन के लिए प्राधिकृत अभिकरण उत्सर्जन की बाबत परीक्षण और प्रमाणन ब्यौरे वार्षिक रूप से केन्द्रीय प्रदूषण नियंत्रण बोर्ड को भेजेगा।

8. **इंजन घटक या भाग पहचान :** उत्सर्जन क्रिया के लिए उत्तरदायी इंजन घटकों या भागों के सभी ब्यौरे अंग्रेजी भाषा में स्पष्टतः चिन्हित किए जाएंगे।

9. **वैकल्पिक ईंधनों के लिए पद्धतियों की सुरक्षा संहिता जेन सेट के लिए** प्रणाली और प्रक्रिया में यथापरिभाषित होगी।

10. **वैकल्पिक ईंधनों के लिए ईंधन प्रणाली घटकों का प्रमाणन जेनसेट के लिए** प्रणाली और प्रक्रिया में यथा परिभाषित होगा।

11. **केन्द्रीय प्रदूषण नियंत्रण बोर्ड, वायु गुणवत्ता प्रबंधन आयोग, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति, क्षेत्र की स्थानीय परिस्थितियों को ध्यान में रखते हुए और अधिक कठोर मानक जारी कर सकेंगे।**

12. **पूर्व मानकों के अनुसार जेनसेटों और जेनसेट इंजन विनिर्माताओं के लिए संक्रमणकालीन उपबंध निम्नानुसार यथा परिभाषित होंगे :-**

(क) **पूर्व मानकों के अनुसार इंजन प्रणाली के विनिर्माण की अंतिम तारीख 30 जून, 2023 होगी। पीआईई इंजनों के लिए यह तारीख 31 जुलाई, 2023 होगी।**

(ख) **पूर्व मानकों के अनुसार जेनसेटों के विनिर्माण की अंतिम तारीख 31 दिसंबर, 2023 होगी।**

(ग) **पूर्व मानकों के अनुसार पीआईई जेनसेटों के विनिर्माण की अंतिम तारीख 31 अगस्त, 2023 होगी।”;**

(ख) क्रम संख्यांक 95 और उससे संबंधित प्रविष्टियों का लोप किया जाएगा;

(ग) क्रमसंख्यांक 95क में, -

(i) मद “क – उत्सर्जन सीमाएं” और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

(ii) मद “ग – साधारण शर्तें” और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

(घ) क्रमसंख्यांक 95ख में, -

(i) मद “क – उत्सर्जन सीमाएं” और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

(ii) मद “ग – साधारण शर्तें” और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

(ड.) क्रमसंख्यांक 95ग में, -

(i) मद “क – उत्सर्जन सीमाएं” और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

(ii) मद “ग – साधारण शर्तें” और उससे संबंधित प्रविष्टियों का लोप किया जाएगा ;

[फा.सं. क्यू-15017/05/2012-सीपीडब्ल्यू]

नरेश पाल गंगवार, अपर सचिव

टिप्पण : मूल नियम, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उप-खंड (i) में का.आ. 844(अ), तारीख 19 नवम्बर, 1986 द्वारा प्रकाशित किए गए थे और अधिसूचना सं. सा.का.नि. 682(अ), तारीख 5 सितंबर, 2022 द्वारा अंतिम बार संशोधित किए गए।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 3rd November, 2022

G.S.R. 804(E).—Whereas, the Environment (Protection) Amendment Rules, 2022 were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* notification number G.S.R. 138 (E), dated the 18th February, 2022 inviting objections and suggestions from all persons thereby within a period of sixty days from the date on which copies of the Official Gazette containing the said notification were made available to the public;

And Whereas, copies of the Official Gazette containing the said notification were made available to the public on the 18th February, 2022;

And Whereas, objections and suggestions received from all persons and stakeholders in response to the said notification have been duly considered;

Now therefore, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely: -

1. **Short title and commencement.**- (1) These rules may be called the Environment (Protection) Third Amendment Rules, 2022.

(2) They shall come into force from 1st July, 2023.

2. In the Environment (Protection) Rules, 1986, in the Schedule I,-

(a) in serial number 88-,

(i) item “A. Emission Standards” and entries relating thereto, the following shall be substituted, namely:-

“A. Emission Standards:

The emission limits for new engines used for power generating set (hereinafter referred to as Genset) applications up to 800 kW Gross Mechanical Power, namely:

(i) Diesel engines;

(ii) Engines based on dedicated alternate fuels;

(iii) Engines based on Bi-fuels run either on Gasoline or on any one of the alternate fuels;

(iv) Engines based on Dual Fuel run on Diesel and any of the alternate fuels;

(v) Portable Generator sets (PI engines below 19kW and up to 800 cc displacement) run on Gasoline fuel, dedicated alternate fuels and Bi-fuel run either on Gasoline or on any one of the alternate fuels;

1. The emission limits for new engines up to 800 kW used for Genset shall be effective from 1st July, 2023 as specified in the Table 1 and Table 2 below subject to the General Conditions contained therein, namely:

TABLE 1

Emission limits for Genset engines up to 800 kW Gross Mechanical Powered by All CI engines and PI engines > 800 cc engine displacement.

Power Category, kW	NO _x	HC ^{*/**}	NO _x +HC ^{*/**}	CO	PM		Smoke (light absorption coefficient)	
					CI	PI	CI	PI
	g/kWh							m-1
P ≤ 8	-	-	7.5	3.5	0.30	-	0.7	-
8 < P ≤ 19	-	-	4.7	3.5	0.30	-	0.7	-
19 < P ≤ 56	-	-	4.7	3.5	0.03	-	0.7	-
56 < P ≤ 560	0.40	0.19	-	3.5	0.02	-	0.7	-
560 < P ≤ 800	0.67	0.19	-	3.5	0.03	-	0.7	-

TABLE 2

Emission limits for portable Genset up to 19 kW powered by PI engines (up to 800 cc engine displacement)

Category Engine Displacement (cc)	CO	NO _x +HC ^{*/**}
	g/kWh	
Up to 99	< 250	< 10
> 99 and up to 225	< 250	< 08
> 225 and upto 800	< 250	< 06

The abbreviations used in Table 1 and Table 2 are as follows:

- (i) NO_x – Oxides of Nitrogen;
 - (ii) HC– Hydrocarbon;
 - (iii) CO – Carbon Monoxide;
 - (iv) PM – Particulate Matter;
 - (v) CI-Compression Ignition engines;
 - (vi) PI- Positive Ignition engines;
 - (vii) * HC stands for THC for diesel and gasoline;
 - (viii) ** HC for alternate fuels shall be as defined in System and Procedure for Generator set.
2. Test cycle for constant speed and variable speed application shall be as described in System and Procedure for Genset.
 3. Smoke shall not exceed prescribed limit value throughout the operating load points of the test cycle.
- Note: (i) The test shall be done on engine dynamometer for all CI engines and PI engines (above 800 cc displacement);
- (ii) the test shall be done on resistive load bank for Portable Gensets (up to 19 kW and up to 800 cc engine displacement) powered by PI engines;
 - (iii) the emission limits are applicable to both constant speed and variable speed gensets and genset engines are used primarily to operate an electrical generator or alternator to produce and supply electric power for other applications in place of power from electric grid;

- (iv) portable genset combines an electrical generator and a prime mover engine to form a single piece of equipment. This combination engine-generator set can be moved, pulled and not attached to earth, by a person and not build permanently into a structure such as power house or station and satisfy the following conditions namely,-
- power output is up to 19 kW and up to 800 cc engine displacement;
 - power by PI air cooled engine;
 - it is on Hand-cart mounted units.
- (v) the test procedure for measurement of gross power and the tolerances shall be as per procedure laid down in System and Procedure for Genset;
- (vi) administrative and test procedure for measurement of emission of visible and gaseous pollutant and particulate matter shall be as per procedure laid down System and Procedure for Genset;
- (vii) Table 1 and Table 2 emission limits shall be applicable for Type Approval Test and Conformity of Production Test as carried out by authorised certifying agencies;
- (viii) Frequency of Conformity of Production test and selection procedure shall be as per procedure laid down in System and Procedure for Genset;
- (ix) engine Durability Period and Deterioration Factor: Deterioration factor is applicable to all CI and PI engines above 19 kW power category only;
- (a) engine manufacturer may choose for an engine test laid down in System and Procedure for Genset as mentioned in Table 3 given below:

TABLE 3

Category (Power Band)	Emission durability period (hours)	Engine Category
>19 ≤ 56 kW (constant speed Engines)	3000	PI and CI
>19 ≤ 56 kW (Variable speed Engines)	5000	PI and CI
> 56 kW (All engines)	8000	PI and CI

- (b) as an alternative to use a service accumulation schedule to determine deterioration factors, engine manufacturers shall use the assigned multiplicative deterioration factors for engine families using exhaust after-treatment system as per the Engine Capacity mentioned in Table 4 given below:

TABLE 4

Engine Category	CO	HC	Nox	PM
CI	1.3	1.3	1.15	1.05
PI	1.3	1.3	1.15	-

- (c) Additive Deterioration Factors shall be specified by manufacturer with the supportive document as specified System and Procedure for Genset for each pollutant in an engine family approval application for CI engines and PI engines not using any exhaust after-treatment system;
- (d) manufacturers shall request type approval certification for shorter or longer useful life for an engine family and the test agency can approve a shorter or longer useful life in hours of engine operations but not in years.
- Engines rely on the external devices and/ or reagent in order to reduce emissions, shall ensure the correct operation of NOx control measures through Onboard Diagnostics as per procedure laid down in System and Procedure for Genset.
 - Emission of ammonia over the test cycles for engines equipped with Selective Catalytic Reduction shall not exceed a mean value of 25 part per million (ppm) for engine power category less than or equal to 56 kW and 10 ppm for engine power category above 56 kW.
 - Engines rely on the use of any external devices and /or exhaust after treatment device to reduce particulate matter emissions, shall ensure the correct operation of particulate matter control measures.
 - PI engines rely on the use of any external devices and /or exhaust after treatment device to reduce NOx emissions, shall ensure the correct operation of NOx control measures, as per procedure laid down in System and Procedure for Genset.
 - The NOx reduction reagent shall conform to standards determined in System and Procedure for Genset.

9. Specifications of test fuels for Type approval and Conformity of Production tests shall be as defined in System and Procedure for Genset and one emission compliance tests shall be carried either on commercially available fuel or with reference fuel as declared by the manufacture during type approval test application and the same to be followed during Conformity of Production compliance tests.
10. Stack height for Genset shall be governed as per Central Pollution Control Board guidelines.
11. Electronically controlled compression Ignition engines and dual fuel engines shall be within the control area regulated in System and Procedure for Genset and shall not exceed more than two times the limit values of the emissions specified in Table 1.”;

(ii) item “C. General Conditions,” and the entries relating thereto the following shall be substituted, namely: -

“C. General Conditions:

1. Applicability.- These General Conditions shall apply to all new engines for power generation application and products manufactured, assembled or imported to India, operating at constant or variable speed as the case may be:

Provided that these rules, shall not apply to-

- (a) engine or product, assembled or manufactured or imported, as the case may be, for the purpose of export outside India, or;
 - (b) engine or product intended for the purpose of sample limited to four in number and to be exported back within six months of completing the sample testing and not for sale in India.
 - (c) engine or product, assembled or manufactured or imported, as the case may be, for the purpose of research and development testing which shall be scrapped or re-exported.
2. Requirement of certification.- Domestic manufacturer, importer or assembler of engines for power generation up to 800 kW and engine displacement > 800 cc and of portable Gensets up to 19 kW and engine displacement up to 800 cc, shall obtain Type Approval from authorised certifying agency and also comply with Conformity of Production test of their product(s) for the emission limits which shall be valid for the next Conformity of Production year or the date of implementation of the revised norms specified above, whichever is earlier.

Explanation. – The term Conformity of Production year covers the period from 1st July of calendar year to 30th June of the following calendar year.

3. Sale, import or use of engine or product not complying with these rules.- No person shall sell, import or use an engine and genset for power generation application which is not having a valid Type Approval certificate and certificate of Conformity of Production referred to in General Condition 2.
4. Requirement of conformance labelling shall be as mentioned in System and Procedure for Genset.
5. Nodal Agency. – The Central Pollution Control Board shall be the nodal agency for implementation of these rules.
 - (a) In case of difficulty in implementation of these rules, the matter shall be referred to the nodal agency.
 - (b) shall constitute a Standing Committee to advise it related to the implementation of these rules.
6. Authorised agencies for certification. – (a) Automotive Research Association of India, Pune (Maharashtra); (b) International Centre for Automotive Technology, Manesar (Haryana); and (c) Indian Institute of Petroleum, Dehradun (Uttarakhand) are authorised to carry out or witness such tests as they may deem necessary, for giving certificates of Type Approval and Conformity of Production for engines and Gensets for power generation application: -
7. Compliance and testing procedure.-
 - (1) the Compliance and Testing Procedure, as published by the Central Pollution Control Board shall be followed by all concerned,
 - (2) the authorised agencies for certification shall submit the testing and certification details in respect of the emission to the Central Pollution Control Board annually.
8. Engine components or parts identification.- All the details of engine components or parts responsible for the emission performance shall be clearly marked in English language.
9. Safety code of practices for alternate fuels shall be as defined in System and Procedure for Genset.

10. Fuel system components certification for alternate fuels shall be as defined in System and Procedure for Genset.
11. The Central Pollution Control Board, Commission for Air Quality Management, State Pollution Control Boards or Pollution Control Committee may issue more stringent norms taking account to local condition of the area.
12. Transition provisions for Gensets and Genset engines manufactured as per earlier norms shall be as defined as follows:
 - (a) Last date of manufacturing of engine system as per earlier norms shall be 30th June 2023. For PI engines it shall be 31st July 2023.
 - (b) Last date of manufacturing of Gensets as per earlier norms shall be 31st December 2023.
 - (c) Last date of manufacturing of PI Gensets as per earlier norms shall be 31st August 2023.”;
 - (b) serial number 95 and the entries relating thereto shall be omitted;
 - (c) in serial number 95 A,-
 - (i) item “A. Emission Limits” and the entries relating thereto shall be omitted;
 - (ii) item “C. General Conditions” and the entries relating thereto shall be omitted;
 - (d) in serial number 95 B,-
 - (i) item “A. Emission Limits” and the entries relating thereto shall be omitted;
 - (ii) item “C. General Conditions” and the entries relating thereto shall be omitted;
 - (e) in serial number 95 C,-
 - (i) item “A. Emission Limits” and the entries relating thereto shall be omitted;
 - (ii) item “C. General Conditions” and the entries relating thereto shall be omitted.

[F.No. Q-15017/05/2012-CPW]

NARESH PAL GANGWAR, Addl. Secy.

Note: The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), *vide* number S.O. 844(E), dated the 19th November, 1986 and lastly amended, *vide* notification G.S.R. 682(E), dated the 5th September, 2022.

Kirloskar
Oil Engines

Kirloskar Oil Engines Limited
A Kirloskar Group Company

ENGINE TEST CERTIFICATE

This is to certify that Kirloskar Engine Model DV8ETA 4G2 bearing Serial No. DV8.8542.C4 / 2520031 complies with Central Pollution Control Board (CPCB) norms as per the Environment (Protection) Rules 1986, in the Schedule I, in serial number 88 relating to Emission Limits for new Diesel engine up to 800 KW for generator set (Genset) application- G.S.R. 804(E) dated 3rd Nov 2022 notified by Ministry of Environment, Forests & Climate Change, Government of India.

The full load power at N.T.P. condition is 490 B.H.P. at 1500RPM

Date: APR-2025

(Signature)
Quality Assurance

FOR ENGINEER'S SIGNATURE

(Signature)
Power rating is gross and conforms to ICXN/IFN/HD/LD/ISO3046/BS5514/IS10001/DIN6271 or equivalent.

Regd. Office: Laxmanrao Kirloskar Road, Khedki, Pune, Maharashtra - 411 003 India. Tel: +91 (20) 25810341, 66084000 Fax: +91 (20) 25813208, 25810209
Email: info@kirloskar.com | Website: www.koel.kirloskar.com

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Kirloskar Oil Engines Limited
 A Kirloskar Group Company

ENGINE TEST CERTIFICATE

This is to certify that Kirloskar Engine Model DV8ETA 4G2 bearing Serial No. DV8.8542.C4 / 2420096 complies with Central Pollution Control Board (CPCB) norms as per the Environment (Protection) Rules 1986, in the Schedule I, in serial number 88 relating to Emission Limits for new Diesel engine up to 800 KW for generator set (Genset) application- G.S.R. 804(E) dated 3rd Nov 2022 notified by Ministry of Environment, Forests & Climate Change, Government of India.

The full load power at N.T.P. condition is 490 B.H.P. at 1500RPM

Date: AUG-2024


 Quality Assurance

FOR ELECTED EQUIPMENTS



Authorized Signatory

Power rating is gross and conforms to ICXN/IFN/HD/LD/ISO3046/BS5514/IS10001/DIN6271 or equivalent.

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